

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

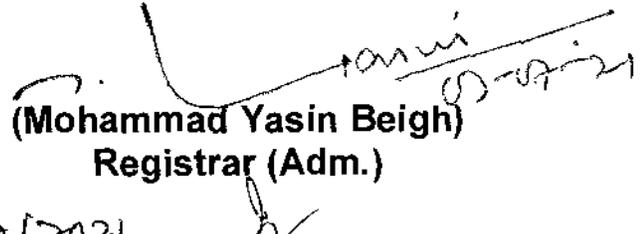
No: 5520/2021/24/UP Dated: 03/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Aaqib Hussain Kumar
S/O Abdul Salam Kumar
R/O Narupora Kokernag, Tehsil Kokernag, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-247/2021 in the roll of Advocate maintained by this Registry.

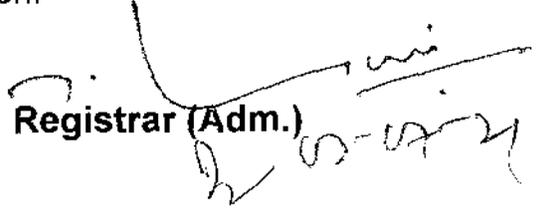
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 31741-48/22/UP Dated: 03/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Hussain Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 553 of 2021/2021/18 Dated: 03/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Altaf Hussain Seh
S/O Gh. Hassan Seh
R/O Mehmood Abad Doru Shahabad, Tehsil Doru, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-248/2021 in the roll of Advocate maintained by this Registry.

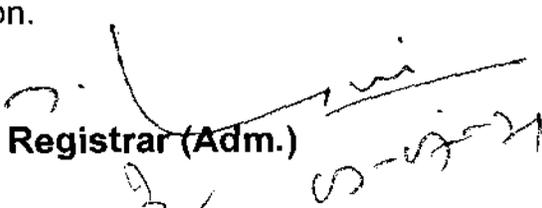
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 31749-56/2021/18 Dated: 03/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Altaf Hussain Seh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 554 of 2021/Re/1/16 Dated: 03-07-2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

Mr. Arjun Singh
S/O Rattan Singh
R/O Chan Kanthi, Tehsil Thuroo, District Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-249/2021 in the roll of Advocate maintained by this Registry.

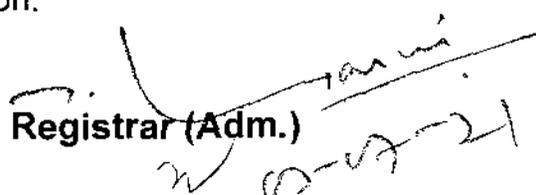
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 31757-64/2021/16 Dated: 03-07-2021 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arjun Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLMENT**

NOTIFICATION

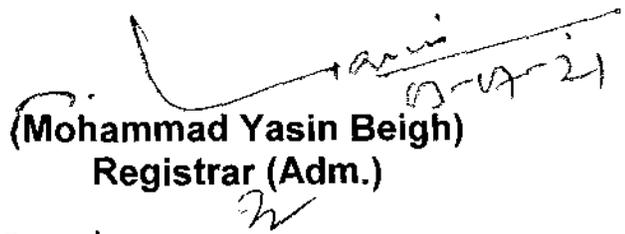
No: 555 of 2021/Reg/UP Dated: 03-07-2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

**Ms. Aneesa Manzoor
D/O Manzoor Ahmad Seh
R/O Nathipora Doru Anantnag, Tehsil Doru, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-250/2021 in the roll of Advocate maintained by this Registry.

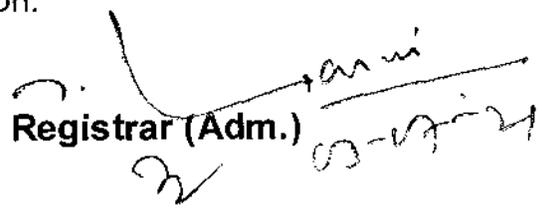
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 31765-72/Reg/UP Dated: 03-07-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aneesa Manzoor, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

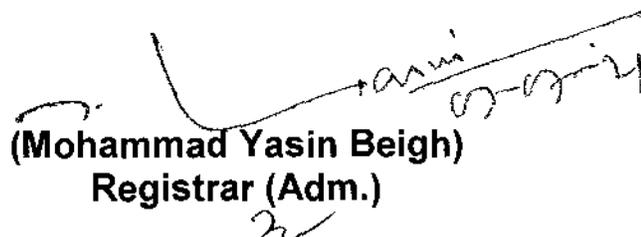
No: 556 of 2021/Reg/UP Dated: 03-07-2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

Mr. Aamir Rashid Mughal
S/O Mohd Rashid
R/O Naka Manjhari, Tehsil Mendhar, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-251/2021 in the roll of Advocate maintained by this Registry.

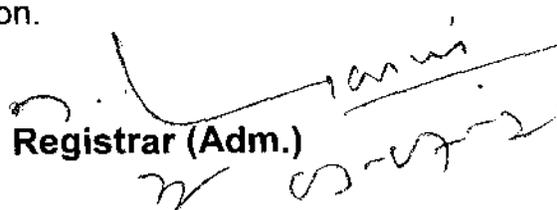
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 31773-00/Reg/UP Dated: 03-07-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Rashid Mughal, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLMENT**

NOTIFICATION

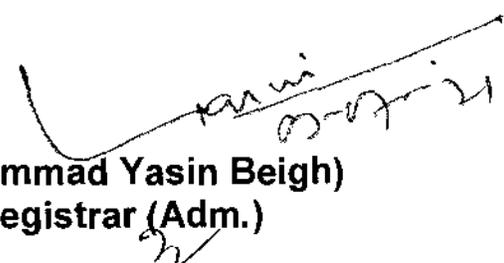
No: 557 of 2021/Reg/UP Dated: 03-07-2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

Mr. Asim Mujtaba Dar
S/O Mushtaq Ahmad Dar
R/O Village Maidanpora, Tehsil Dangerpora, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-252/2021 in the roll of Advocate maintained by this Registry.

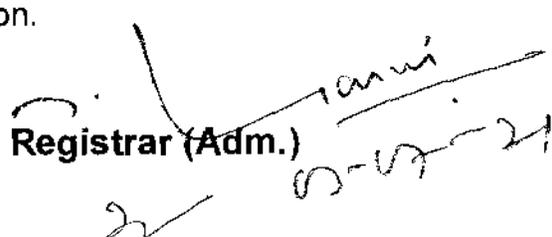
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 31781-88/Reg/UP Dated: 03-07-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asim Mujtaba Dar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

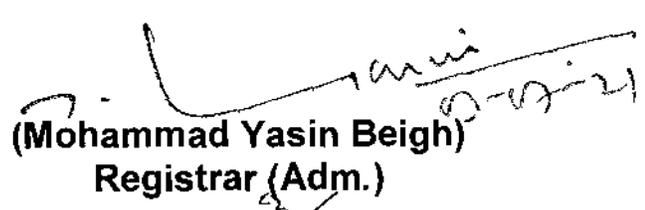
No: 558 of 2021/Reg/UP Dated: 03-07-2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Abhaydeep Singh Bali
S/O Jagdeep Singh Bali
R/O Bali House Magarmal Bagh, Srinagar
A/P H.No.182, Lane 7 Sector 7 Nanak Nagar Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-253/2021 in the roll of Advocate maintained by this Registry.

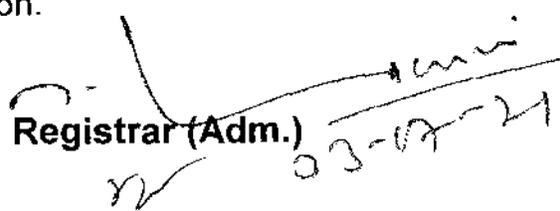
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 31789-96/Reg/UP Dated: 03-07-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhaydeep Singh Bali, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

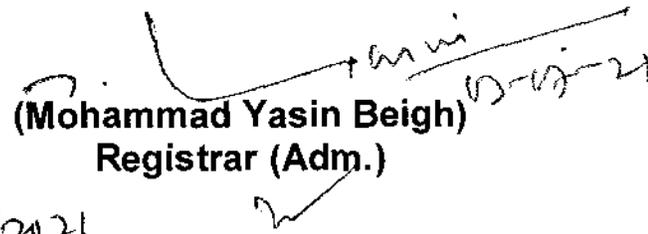
No: 559 of 2021/REG/UP Dated: 03/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Aaqib Mushtaq Sofi
S/O Mushtaq Ahmad Sofi
R/O Baghwan Pora, Noor Bagh, Tehsil Eid Gah, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-254/2021 in the roll of Advocate maintained by this Registry.

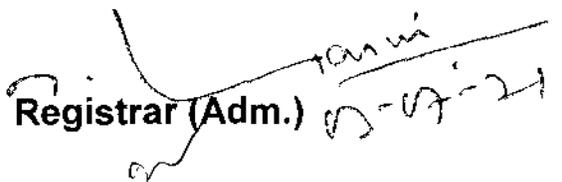
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 31797-804/REG/UP Dated: 03/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Mushtaq Sofi, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 560 of 2021/224/UP Dated: 03-07-2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

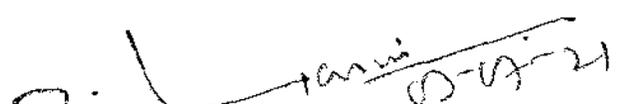
Ms. Ankita Bhat

D/O Varinder Bhat

**R/O Nowabad Sunjuwan, Near Pooja Medical Store, Tehsil & District
Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-255/2021 in the roll of Advocate maintained by this Registry.

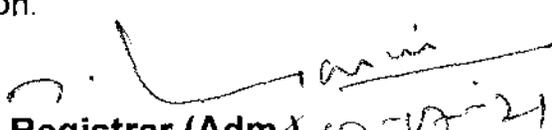
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 31005-12/224/UP Dated: 03/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ankita Bhat, Advocate**
..... for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLMENT**

NOTIFICATION

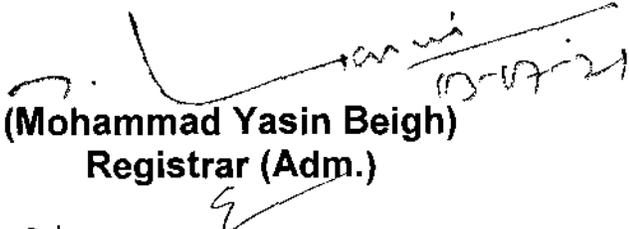
No: 561 of 2021/Reg/1P Dated: 03-07-2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Audil Farooq Bhat
S/O Farooq Ahmad Bhat
R/O Pathan Pulwama, Pahloo, Tehsil & District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-256/2021 in the roll of Advocate maintained by this Registry.

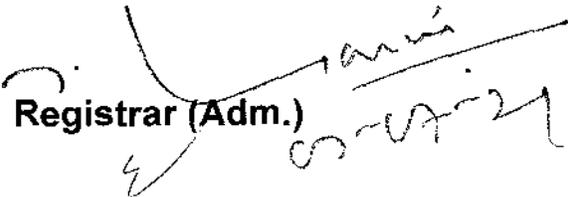
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 31013-90/Reg/1 Dated: 03-07-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Audil Farooq Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLMENT**

NOTIFICATION

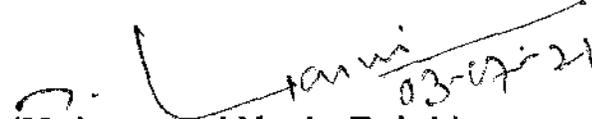
No: 562 of 2021 Dated: 03/07/2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

Mr. Adil Ali
S/O Ali Mohammad
R/O Qamarwari, Tehsil Shalteng, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-257/2021 in the roll of Advocate maintained by this Registry.

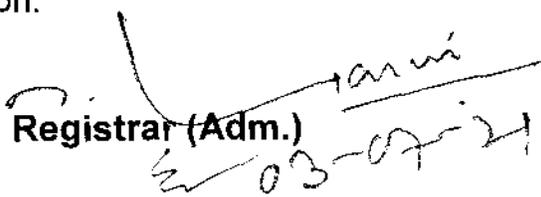
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 31821-28/2021/18 Dated: 03/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adil Ali, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 563 of 2021/2021/P Dated: 03-07-2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

Mr. Adil Rasool

S/O Gh. Rasool Malik

R/O Doulatpora Kreeri, Malik Mohalla, Tehsil Kreeri, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-258/2021 in the roll of Advocate maintained by this Registry.

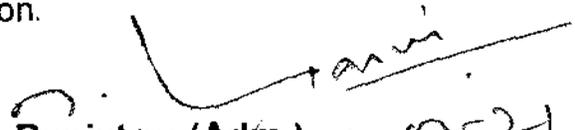
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 31829-36/2021/P Dated: 03/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adil Rasool, Advocate**
.....for information and necessary action.


Registrar (Adm.) 03-07-21

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 564 of 2021/Reg/V Dated: 03/07/2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

Ms. Asmat Jan

D/O Muzaffar Ahmad Dhobi

R/O Sadar Bazar Mattan, Tehsil Mattan, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-259/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 31837-44/Reg/V Dated: 03-07-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asmat Jan, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

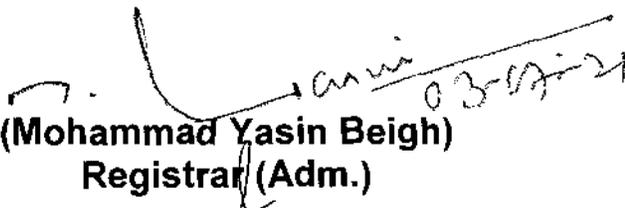
No: 565⁰⁷2021 Rg/HP Dated: 03/07/21

It is hereby notified that vide High Court Order Dated **02.07.2021**

Mr. Arun Singh
S/O Manohar Singh
R/O H.No. 263, Paecchi Dhabbi Jain Bazar Tehsil & District Jammu
A/P Behind Panchayat Ghar, Darap, Gadigarh, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-260/2021 in the roll of Advocate maintained by this Registry.

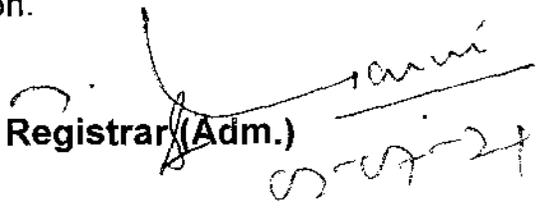
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 31857-64/Rg/HP Dated: 03/07/21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arun Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

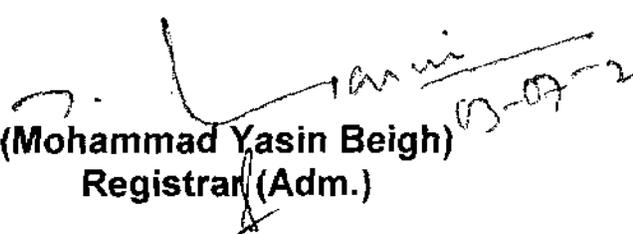
No.: 566 of 2021/Regd/UP Dated: 03/07/2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

Mr. Amandeep Singh
S/O Sham Singh
R/O Garkhal, Tehsil Akhnoor, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-261/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No.: 31865-72/2021/UP Dated: 03/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amandeep Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

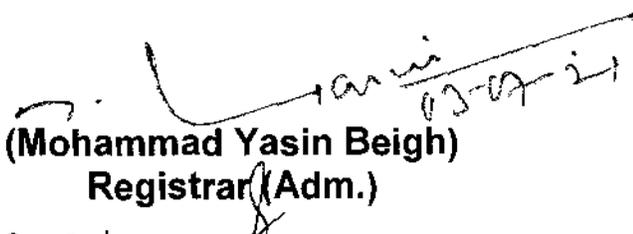
No: 567 of 2021/RG/HP Dated: 03/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Ajay Kumar
S/O Om Parkash
R/O Londana, Rathian, Tehsil & District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-262/2021 in the roll of Advocate maintained by this Registry.

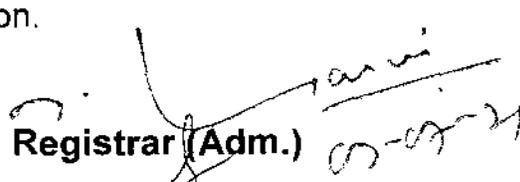
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 31873-00/RG/HP Dated: 03/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 568 of 2021/RG/LL Dated: 03/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Ms. Anamika Angral
D/O Suresh Kumar Angral
R/O H.No.2, Lane No.6 Ext., Greater Kailash, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-263/2021 in the roll of Advocate maintained by this Registry.

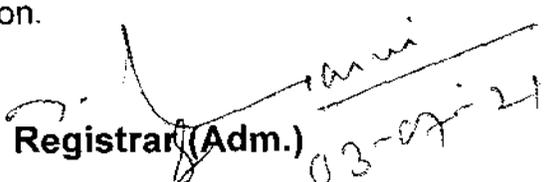
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 31001-00/RG/LL Dated: 03/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anamika Angral, Advocate**
..... for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

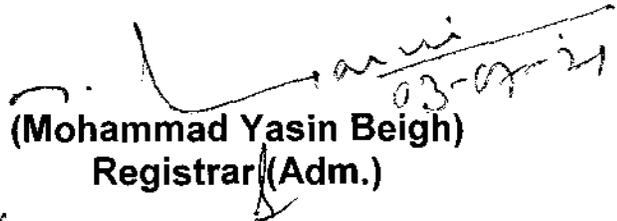
No. 567/2021/RG/UP Dated: 03/07/2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

**Mr. Ahmed Ubaid Ullah
S/O Asif Ali Najar
R/O Kishtwar Shaheedi Mohalla Tehsil & District Kishtwar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-264/2021 in the roll of Advocate maintained by this Registry.

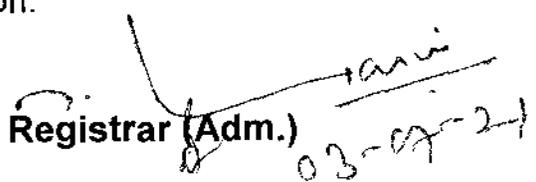
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 31009-96/RG/UP Dated: 03/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ahmed Ubaid Ullah, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 570 of 2021/RG/H Dated: 03-07-2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

**Ms. Azfar Pirzada
D/O Miraj Azim
R/O Rambagh, Near Diamond Silk Factory, Rambagh, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-265/2021 in the roll of Advocate maintained by this Registry.

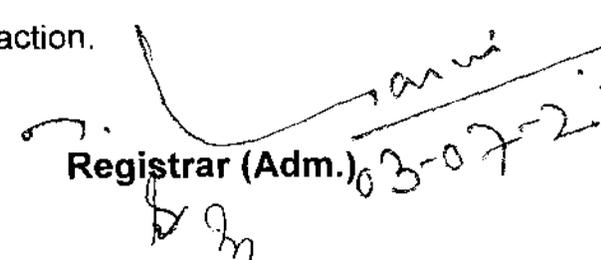
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 31897-904/RG/H Dated: 03-07-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Azfar Pirzada, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 571/072021/RG/P Dated: 03/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Ms. Bilquees Jan

D/O Waseem Ahmad Sheikh

R/O Bemina Nund Reshi Colony, Tehsil Shalteng, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-266/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 31905-12/RG/UP Dated: 03/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bilquees Jan, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 572 of 2021/RG/LP Dated: 03-07-2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

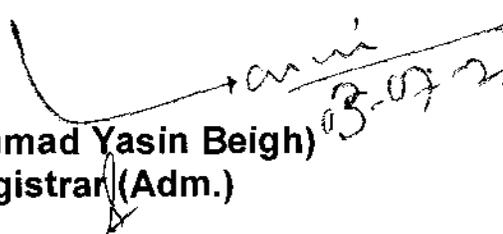
Mr. Chandan Kumar

S/O Badri Nath

R/O W.No.7 Gandhi Chowk, Near Nariniketan, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-267/2021 in the roll of Advocate maintained by this Registry.

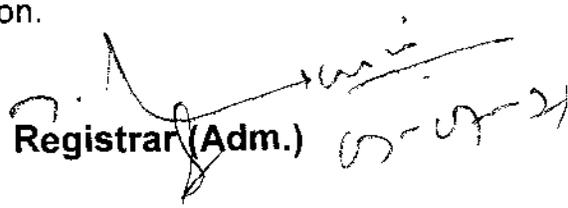
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3/913-20/RG/LP Dated: 03-07-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Chandan Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No. 573 of 2021/Reg/11 Dated: 03-07-2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

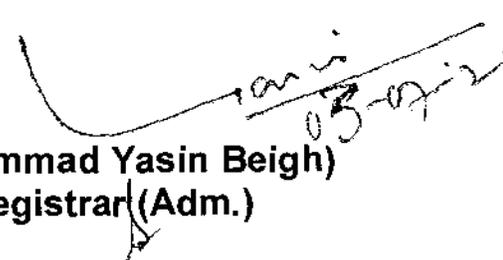
Mr. Danesh Sharma

S/O Girdhari Lal

R/O Khana Chak, R.S.Pura, Khana Chak, Tehsil R.S.Pura, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-268/2021 in the roll of Advocate maintained by this Registry.

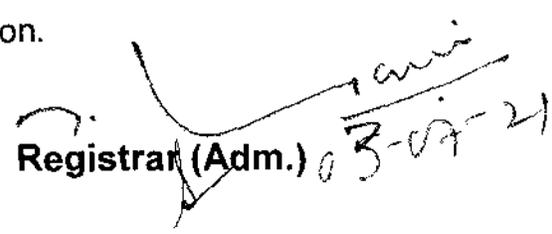
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 31921-28/Reg/11 Dated: 03-07-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danesh Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.) 03-07-21

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

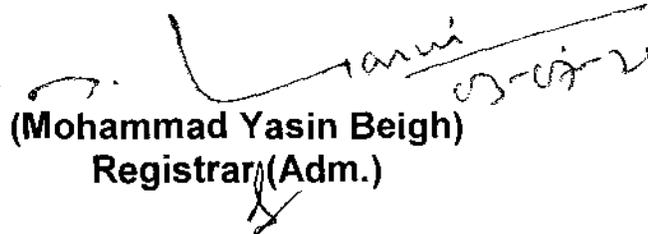
No: 574 of 2021/RG/LP Dated: 03-07-2021

It is hereby notified that vide High Court Order Dated **04.06.2021**

Mr. Dinesh Kumar
S/O Parshotam Lal
R/O House No.127 Jamola, Tehsil Koteranka, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-269/2021 in the roll of Advocate maintained by this Registry.

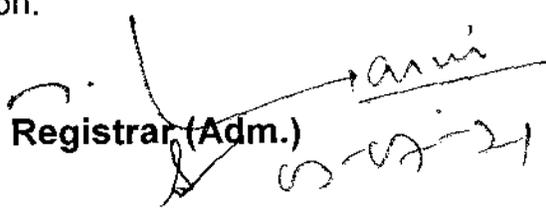
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 31929-36/RG/LP Dated: 03-07-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dinesh Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 575 0/2021/Reg/1P Dated: 03-07-2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Ms. Dakshita Sharma

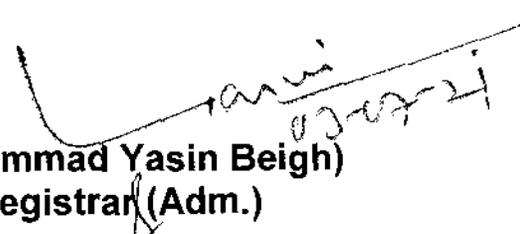
D/O Jagdish Sharma

R/O W.No.15 H.No.165 Karlai Kangloo Tehsil & District Udhampur

A/P W.No.39 Lower Patoli Magotrian Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-270/2021 in the roll of Advocate maintained by this Registry.

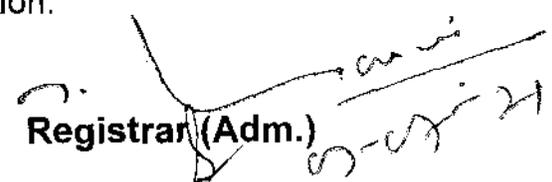
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 31937-44/Reg/1P Dated: 03-07-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Dakshita Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLMENT**

NOTIFICATION

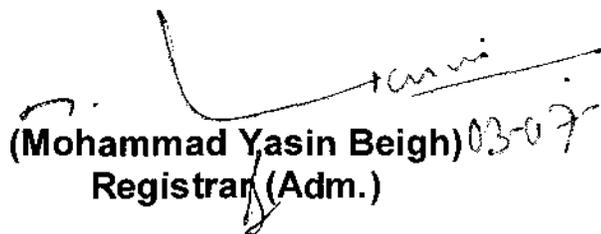
No: 576 of 2021/Reg/UP Dated: 03-07-2021.

It is hereby notified that vide High Court Order Dated **02.07.2021**

Ms. Evani Gupta
D/O Ajay Kumar Gupta
R/O H.O.636/1 Ward No.1 Saheedi Chowk, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-271/2021 in the roll of Advocate maintained by this Registry.

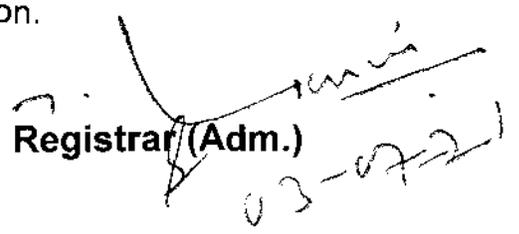
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 03-07-21
Registrar (Adm.)

No: 31945-52/Reg/UP Dated: 03-07-2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Evani Gupta, Advocate**
.....for information and necessary action.


Registrar (Adm.)
03-07-21

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 577 of 2021/Reg/1P Dated: 03-07-2021,

It is hereby notified that vide High Court Order Dated 02.07.2021

Ms. Fatima Wali

D/O Wali Mohammad Rather

R/O Kathpora Bahar Abad, Tehsil Hajin, District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-272/2021 in the roll of Advocate maintained by this Registry.

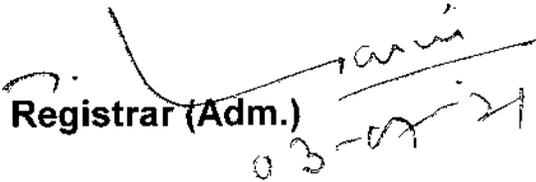
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 31970-85/Reg/1P Dated: 03/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fatima Wali, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

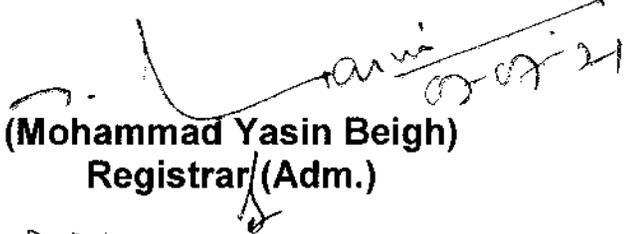
No: 578 of 2021/Reg/UP Dated: 03-07-2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

Ms. Gazala Fayaz
D/O Fayaz Ahmad Bhat
R/O Sangrama Sopore, Tehsil Sopore, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-273/2021 in the roll of Advocate maintained by this Registry.

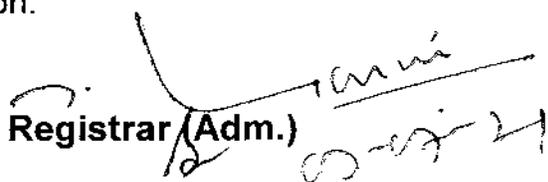
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 31986-93/Reg/UP Dated: 03-07-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gazala Fayaz, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

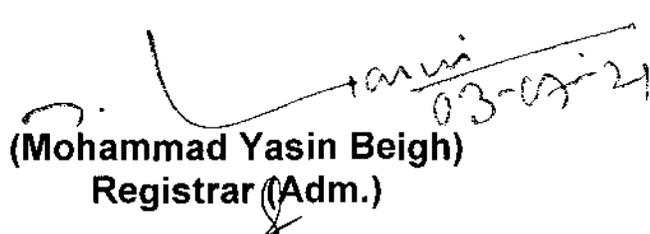
No: 579 of 2021/Reg/LLP Dated: 03-07-2021

It is hereby notified that vide High Court Order Dated **04.06.2021**

Ms. Gulzar Hanifa
D/O Molvi Sheakh Gulam Mohammad
R/O Mughal Masjid Hawal, Tehsil & District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-274/2021 in the roll of Advocate maintained by this Registry.

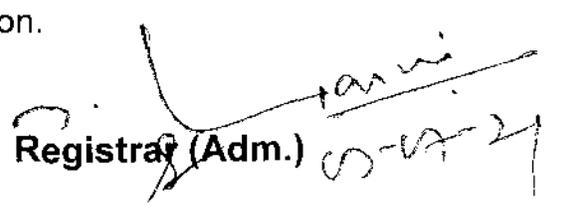
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 31994-32000/Reg/LLP Dated: 03-07-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gulzar Hanifa, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

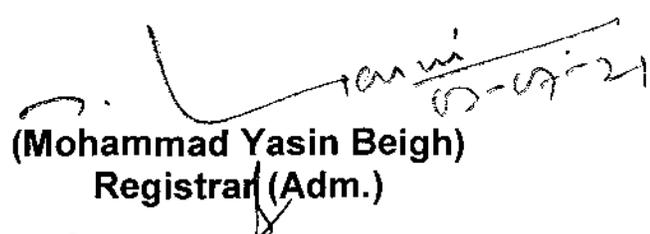
No: 580 of 2021/RW/LP Dated: 03/07/2021.

It is hereby notified that vide High Court Order Dated **02.07.2021**

Ms. Gurjeet Kour
D/O Jaggeet Singh
R/O Baba Fareed Nagar, Sehora, Tehsil Bishnah, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-275/2021 in the roll of Advocate maintained by this Registry.

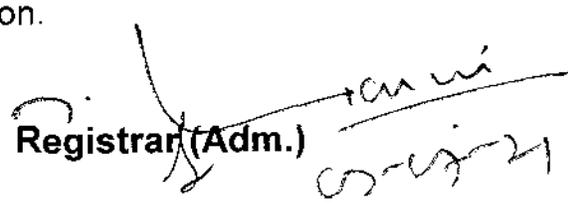
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32001-08/RW/LP Dated: 03-07-2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gurjeet Kour, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 581 0/2021/Reg/UP Dated: 03-07-2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

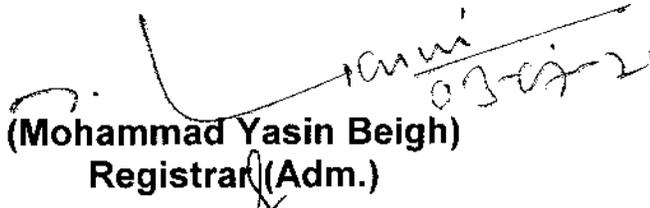
Mr. Gazi Ahmad Khan

S/O Gh Mohi Ud Din Khan

R/O Rathsun, Akil Darun Mohalla Rathsun, Tehsil Beerwah, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-276/2021 in the roll of Advocate maintained by this Registry.

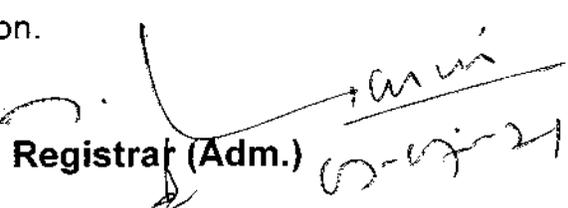
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32009-16/Reg/UP Dated: 03/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gazi Ahmad Khan, Advocate**
..... for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

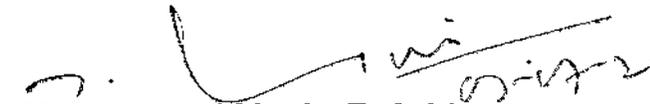
No: 582 of 2021/Reg/UP Dated: 03/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Harman Khorana
S/O Sadeev Singh Khorana
R/O 186 A/D, Green Belt Park, Gandhi Nagar, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-277/2021 in the roll of Advocate maintained by this Registry.

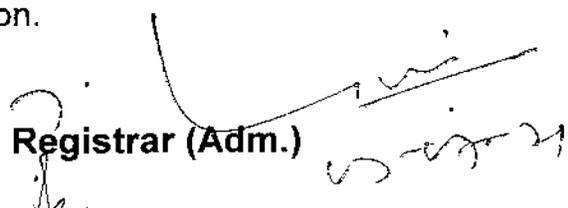
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32017-24/Reg/UP Dated: 03/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Harman Khorana, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 503 of 2021/PA/UP Dated: 03/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Imran Ahmed

S/O Mumtaz Ahmed

**R/O Ward No.8 Panchayat Lathoong, Kallar Kattal, Tehsil Surankote,
District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-278/2021 in the roll of Advocate maintained by this Registry.

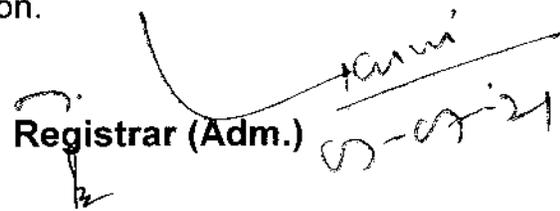
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32025-32/PA/UP Dated: 03-07-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imran Ahmed, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 5840/2021/Reg/UP Dated: 03/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Ms. Isha Razdan

D/O Inder Krishan Razdan

R/O Habba Kadal, Maddanyar, Tehsil Srinagar South, District Srinagar

A/P Flat-9, Block-88, Jagti, Lane-17 Minitownship Jagti, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-279/2021 in the roll of Advocate maintained by this Registry.

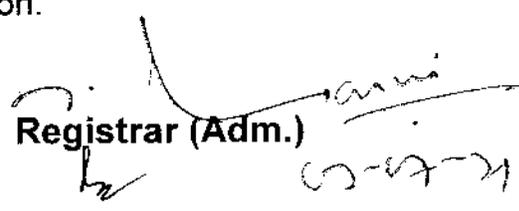
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32033-40/Reg/UP Dated: 03/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar. | Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar. | Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Isha Razdan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 585 of 2021/224/UP Dated: 03-07-2021

It is hereby notified that vide High Court Order Dated 02.07.2021

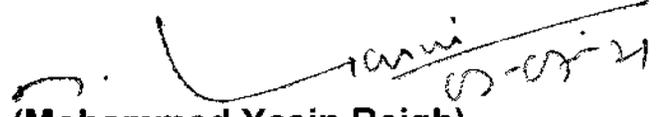
Mr. Ishfaq Nazir

S/O Nazir Ahmad Bhat

R/O Awaneera Zainapora, Bagdar Mohalla, Tehsil Zainpora, District Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-280/2021 in the roll of Advocate maintained by this Registry.

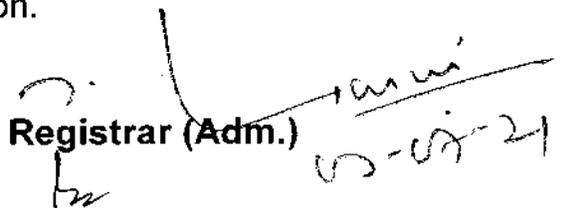
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32042-49/201/UP Dated: 03-07-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Nazir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

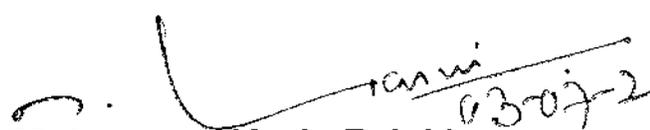
No: 586 of 2021/Roll/UP Dated: 03/07/2021.

It is hereby notified that vide High Court Order Dated **02.07.2021**

Mr. Ishfaq Ahmad Shah
S/O Mohammad Ashraf Shah
R/O Hakura Badasgam, Tehsil Dooru, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-281/2021 in the roll of Advocate maintained by this Registry.

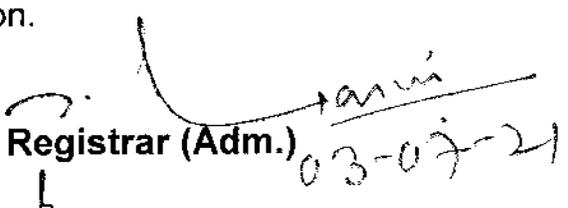
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32050-57/Roll/UP Dated: 03-07-2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Ahmad Shah, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

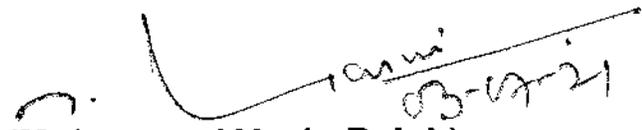
No: 507 of 2021/Reasi/1P Dated: 03-07-2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

Ms. Ishali Sharma
D/O Vas Dev Sapolia
R/O Chapanou Dera Banda, Tehsil & District Reasi
P/A Ward No.-06, Nangal Road, Katra, Kun Mohalla, Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-282/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32058-65/2021/1P Dated: 03-07-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishali Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 588 of 2021/RG/UP Dated: 03-07-2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Ms. Ishrat Bashir

D/O Bashir Ahmad Dar

R/O Kirmani Abad Sozeith, Lawaypora, Tehsil Narbal, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-283/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32066-73/RG/UP Dated: 03-07-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishrat Bashir, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
(Signature)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLMENT**

NOTIFICATION

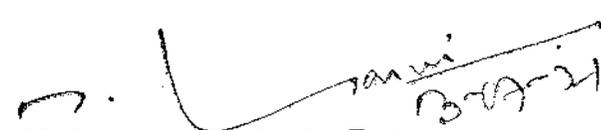
No: 589 0/2021/Reg/UP Dated: 03/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Ishfaq Bashir Dar
S/O Bashir Ahmad Dar
R/O Lalpora Lolab, Dar Mohalla, Tehsil Lolab, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-284/2021 in the roll of Advocate maintained by this Registry.

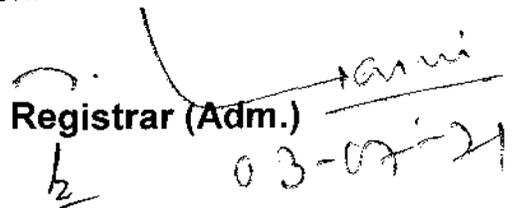
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32074-81/Reg/UP Dated: 03-07-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Bashir Dar, Advocate**
.....for information and necessary action.


Registrar (Adm.)
03-07-21

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 590 of 2021/RA/UP Dated: 03-07-2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Ibrahim Alam
S/O Abdul Rehman Wani
R/O New Secretariat Road, Shaheed Gunj, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-285/2021 in the roll of Advocate maintained by this Registry.

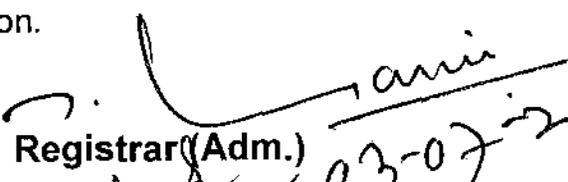
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32083-90/RA/UP Dated: 03-07-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ibrahim Alam, Advocate**
..... for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

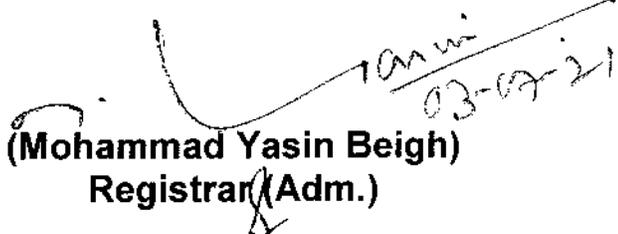
No: 591 of 2021/RG Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Ms. Indu Pangotra
D/O Girdhari Lal Pangotra
R/O Garh Mandi Samba, Tehsil & District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-286/2021 in the roll of Advocate maintained by this Registry.

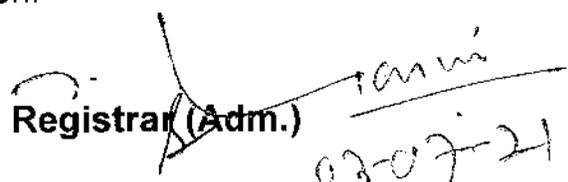
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32124-30/RG/LP Dated: 05/7/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Indu Pangotra, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

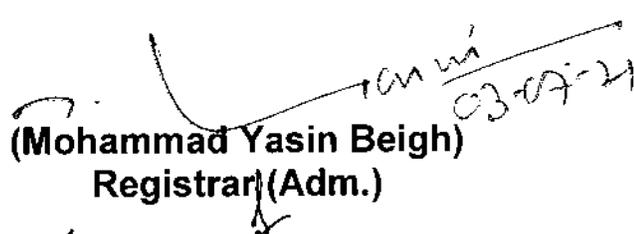
No: 592/R9/CP Dated: 05/7/2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

Ms. Jessica Bal
D/O Rajnish Bal
R/O Flat No.10A Nidheesh Enclaves, Channi Rama, Tehsil & Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-287/2021 in the roll of Advocate maintained by this Registry.

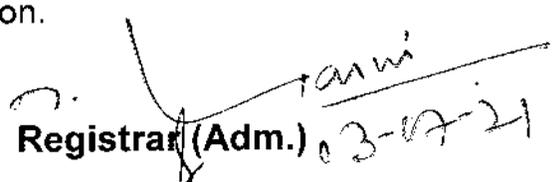
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32131-37/R9/CP Dated: 05/7/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jessica Bal, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

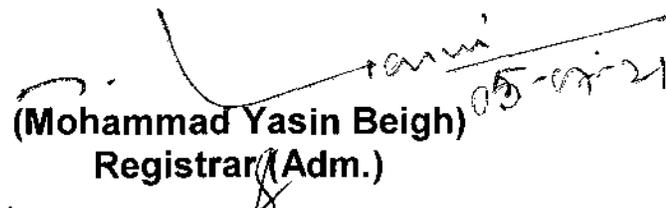
No: 593/R4/LD Dated: 05/7/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Jameel Ahmed
S/O Maqbool Ahmed
R/O Bathindi, Near Tube Well, Tehsil Bahu, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-288/2021 in the roll of Advocate maintained by this Registry.

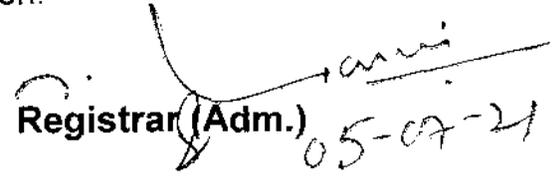
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32138-44/R4/CP Dated: 05/7/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jameel Ahmed, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 594/07/2021/Rg/CP Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

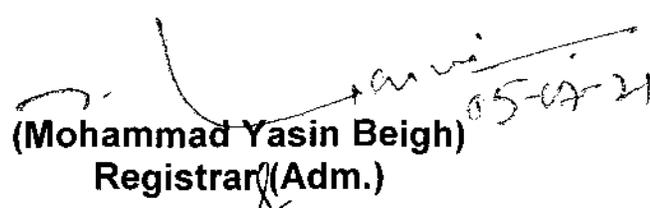
Mr. Jazib Ahmad Yattoo

S/O Gh. Hassan Yattoo

R/O Ogmuna, Rather Mohalla, Kunder Tehsil Kowarhama, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-289/2021 in the roll of Advocate maintained by this Registry.

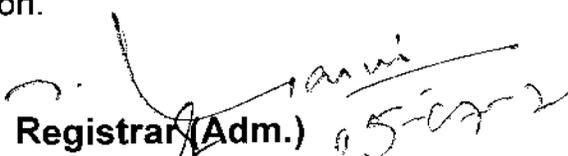
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32145-51/Rg/CP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jazib Ahmad Yattoo, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

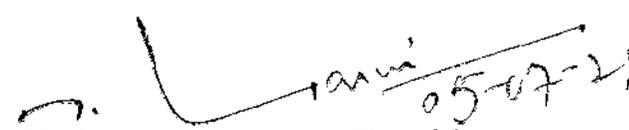
No: 595 of 2021/Rg/CP Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

Mr. Kumar Dakhseesh Maharaj
S/O Braham Dev Sharma
R/O Dablehar Ward No.6, Tehsil Suchetgarh, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-290/2021 in the roll of Advocate maintained by this Registry.

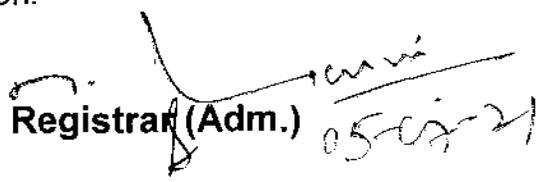
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32152-58/Rg/CP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kumar Dakhseesh Maharaj, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

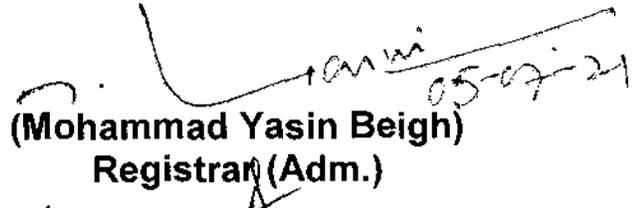
No: 596 of 2021/ASLP Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated **02.07.2021**

Mr. Koshal Sharma
S/O Ved Parkash
R/O V.P.O. Badyal Brahmana, Tehsil R.S.Pura, District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-291/2021 in the roll of Advocate maintained by this Registry.

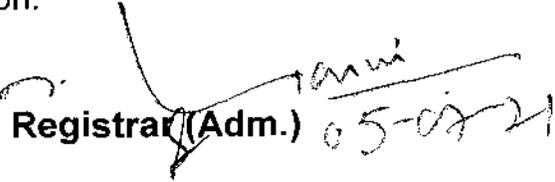
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32159-65/R9/CP Dated: 05/07/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Koshal Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

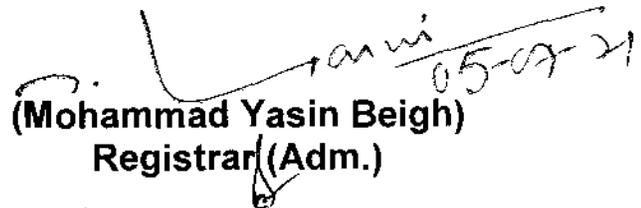
No: 597 of 2021/RG/CP Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Kannu Karan Prasher
S/O Sushil Kumar
R/O Village Uttri, P.O. Barwal, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-292/2021 in the roll of Advocate maintained by this Registry.

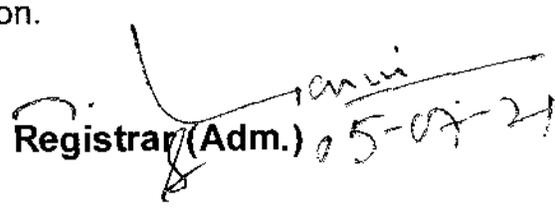
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32166-72/RG/CP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kannu Karan Prasher, Advocate**
..... for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

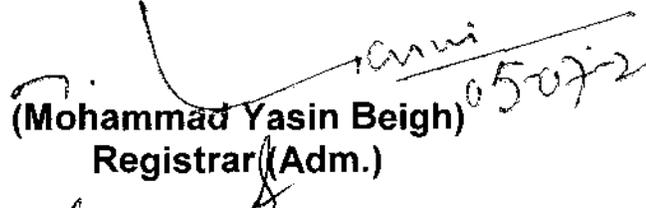
No: 598 of 2021/RS Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Ms. Khushboo Mehraj
D/O Mehraj Ud Din Zargar
R/O Mirzabagh Saderbal, Tehsil Hazratbal, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-293/2021 in the roll of Advocate maintained by this Registry.

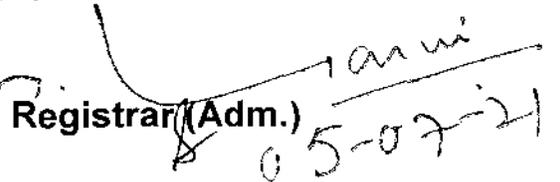
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32173-79/RS/LR Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khushboo Mehraj, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 599 of 2021/Reg Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

**Ms. Kowsar Tasneem
D/O Mohd Ramzan Bhat
R/O Chandgam, Bhat Mohalla, Tehsil & District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-294/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32180-04/Reg/CP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kowsar Tasneem, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 600,9/2021/Reg Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

Ms. Lalie Majid
D/O Abdul Majid Thakur
R/O Lethpora, Mohall Pethpora, Tehsil Pampore, District Pampore

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-295/2021 in the roll of Advocate maintained by this Registry.

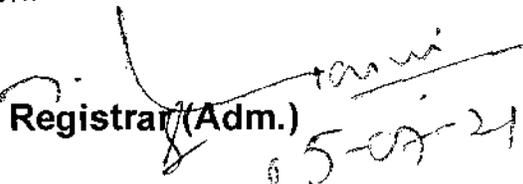
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32187-93/Reg/CP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pampore.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pampore.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Lalie Majid, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 601 of 2021/Reg Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated 02.07.2021

Ms. Mohsina

D/O Javed Iqbal Bhat

R/O Mohalla Faridiya Near Noor Masjid Doda, Tehsil & District Doda

A/P Gulmarg Colony Near Opposite City Hospital, Bathindi, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-296/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh) 05-07-21
Registrar (Adm.)

No: 32193-200/Re/CP Dated: 05/07/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mohsina, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) 05-07-21

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 602 of 2021/Reg Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated 02.07.2021

Ms. Mehak Hameed
D/O Abdul Hameed Bhat
R/O Bait Ul Muskaan, Kralteng, Tehsil Sopore, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-297/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32201-08/Reg LP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehak Hameed, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

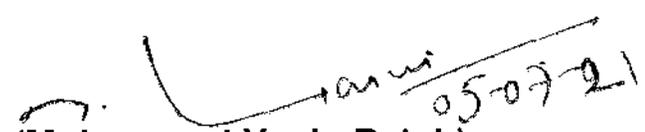
No: 603 of 2021/RG Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated 02.07.2021

Ms. Manisha Rajput
D/O Sudershan Singh
R/O Bharatgarh, Nud, Gujwal, Tehsil & District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-298/2021 in the roll of Advocate maintained by this Registry.

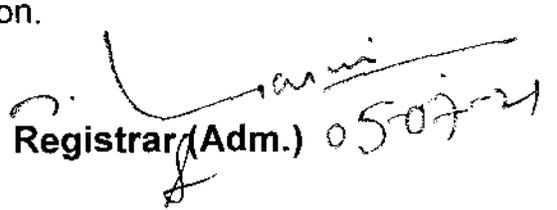
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32209-16/Reg/HP Dated: 05/07/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manisha Rajput, Advocate**
.....for information and necessary action.


Registrar (Adm.) 05/07/21

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 604 of 2021/Reg Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated **02.07.2021**

Ms. Mahpara Nasir

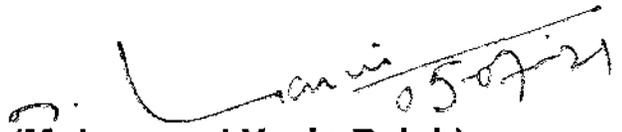
D/O Nasir Ahmad Khan

R/O Keran Tehsil Keran, District Kupwara

**A/P Nasir Abad Colony Exchange Road Near Fire Service, Upper Dudwan,
Kupwara.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-299/2021 in the roll of Advocate maintained by this Registry.

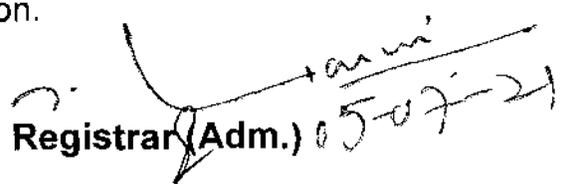
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32217-24/Reg/14 Dated: 05/07/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mahpara Nasir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 605 of 2021/Ry Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

Mr. Mohd Amir Mir
S/O Abdul Hamid Mir
R/O Batapora Alyalpora, Tehsil & District Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-300/2021 in the roll of Advocate maintained by this Registry.

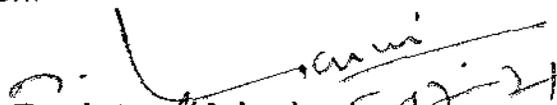
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32225-32/Ry/LP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Amir Mir, Advocate**
.....for information and necessary action.


Registrar (Adm.) 05-07-21

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 606 of 2021/RG Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated 02.07.2021

Ms. Misbah Atiq
D/O Atiq Ul Rehman
R/O Khwaja House Ward No.8, Tehsil Basoli, District Kathua
A/P Lane No.8, Usmaan Colony, Bathindi, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-301/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32233-40/RG Dated: 05/07/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Misbah Atiq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

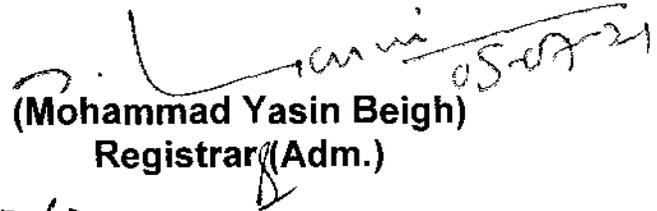
No: 607 of 2021/RG Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated 02.07.2021

**Mr. Mohammad Sameer Yattoo
S/O Mohammed Ismaiel Yattoo
R/O Drusoo Pulwama, Near DPL Pulwama, Tehsil & District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-302/2021 in the roll of Advocate maintained by this Registry.

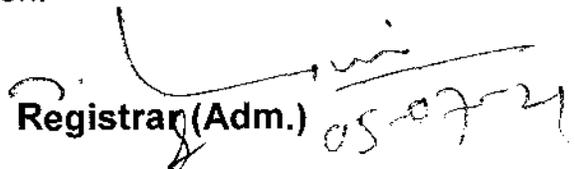
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32241-48/RG/16 Dated: 05/07/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District, Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Sameer Yattoo, Advocate**
.....for information and necessary action.


Registrar (Adm.) 05-07-21

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

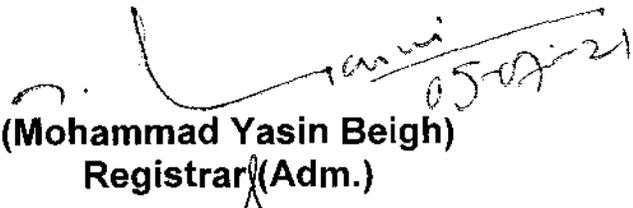
No: 608 of 2021/RS Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Meekail Wahab Rather
S/O Abdul Wahab Rather
R/O Sindoo Sermal, Chak Sermal, Tehsil Keegam, District Shopian
A/P Alyalpora Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-303/2021 in the roll of Advocate maintained by this Registry.

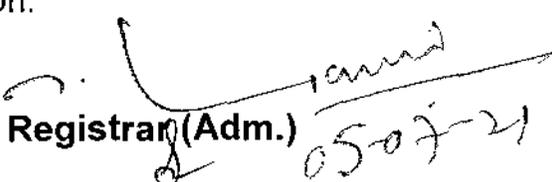
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32249-56/Re/ep Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Meekail Wahab Rather, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 609 of 2021/Reg Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Ms. Mantasha Jan

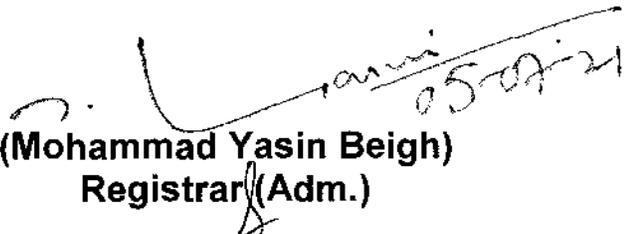
D/O Sheikh Nazir Ahmed

R/O Manchowa, Bagh-e-Mehtab, Tehsil Chadoora, District Budgam

A/P Sidhra, Jammu, Umar Colony, H.No. 23/1, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-304/2021 in the roll of Advocate maintained by this Registry.

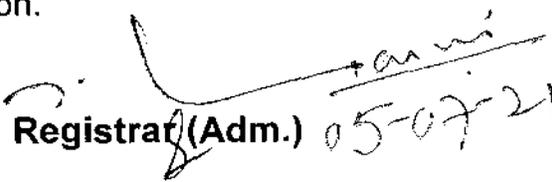
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32257-64/Reg LP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mantasha Jan, Advocate**
.....for information and necessary action.


Registrar (Adm.) 05-07-21

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 610 of 2021/Reg Dated: 05-07-2021.

It is hereby notified that vide High Court Order Dated **02.07.2021**

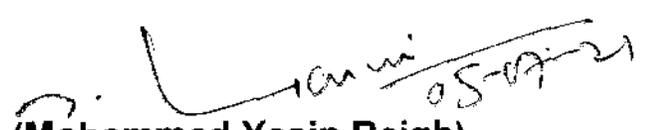
Mr. Mayan Kohli

S/O Pawan Kohli

**R/O H.No.430, Near Govt. Girls High School, Garhi, Tehsil & District
Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-305/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3226572/Reg ^{UP} Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mayan Kohli, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 611 of 2021/PRG Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated **02.07.2021**

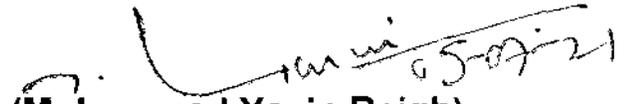
Ms. Masrat Gull

D/O Ghulam Mohammad Meer

R/O HIB Dangerpora Rafiaband, Baramulla, Tehsil Watergam, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-306/2021 in the roll of Advocate maintained by this Registry.

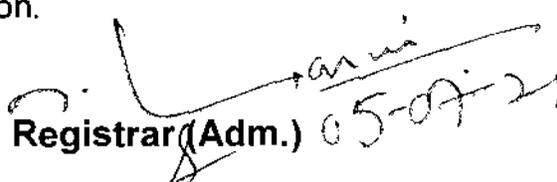
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32273-03/RALP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Masrat Gull, Advocate**
.....for information and necessary action.


Registrar (Adm.) 05-07-21

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLMENT**

NOTIFICATION

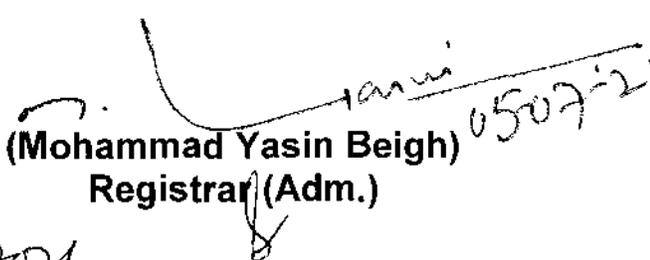
No: 612 of 2021/RG/UP Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 04.06.2021

Mr. Mushtaq Ahmad Sheikh
S/O Fayaz Ahmad Sheikh
R/O Khag, Adda Mohalla, Budgam.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-307/2021 in the roll of Advocate maintained by this Registry.

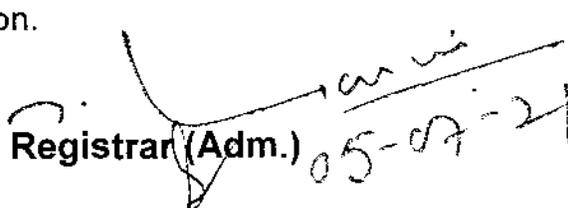
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32201-08/RG/UP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mushtaq Ahmad Sheikh, Advocate**
..... for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLMENT**

NOTIFICATION

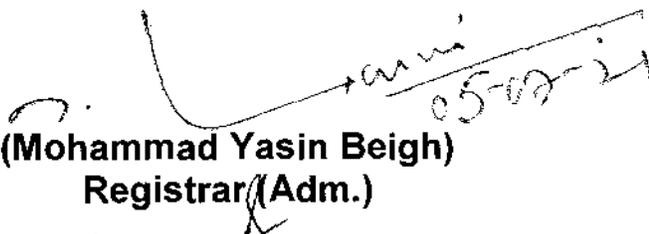
No: 613 of 2021/24 Dated: 05/07/2021,

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Marouf Ahmad Parray
S/O Ali Mohammad Parray
R/O Nari Bal Amda Kadal, Lal Bazar, Tehsil Eidgah, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-308/2021 in the roll of Advocate maintained by this Registry.

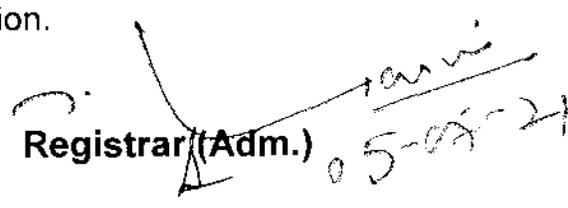
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32289-96/24 Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Marouf Ahmad Parray, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

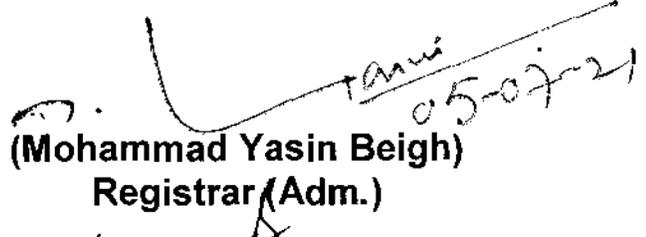
No: 614 of 2021/R4 Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Mubashir Hussain Naik
S/O Abdul Gani Naik
R/O Manthori, Jatheli, Tehsil Mohalla, District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-309/2021 in the roll of Advocate maintained by this Registry.

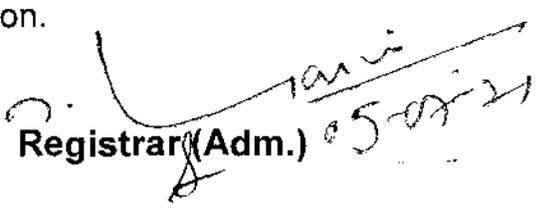
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32297-304/R4 Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mubashir Hussain Naik, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLMENT**

NOTIFICATION

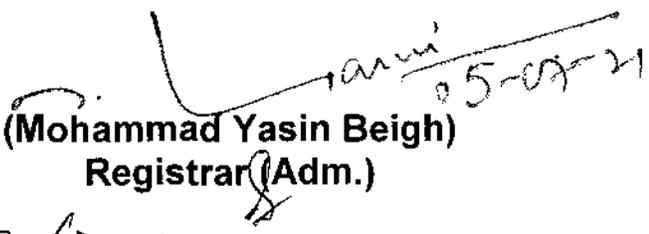
No: 615 of 2021/R4 Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

Mr. Michael Singh Dogra
S/O B. Singh Dogra
R/O Chak Chua, Bari Brahamna, Tehsil Bishnah, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-310/2021 in the roll of Advocate maintained by this Registry.

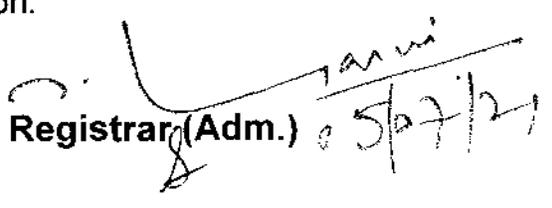
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32305-12/R9/4P Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Michael Singh Dogra, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

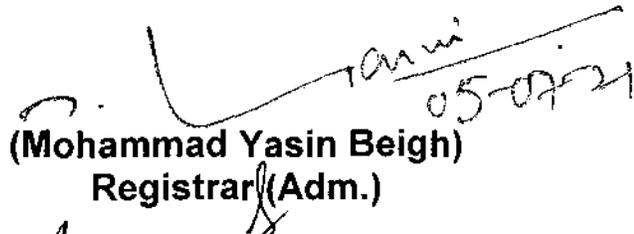
No: 616 of 2021/RG Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated **02.07.2021**

Mr. Mool Singh
S/O Bhabishan Singh Bali
R/O Muthalal Alinbass, Tehsil Ukhral, District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-311/2021 in the roll of Advocate maintained by this Registry.

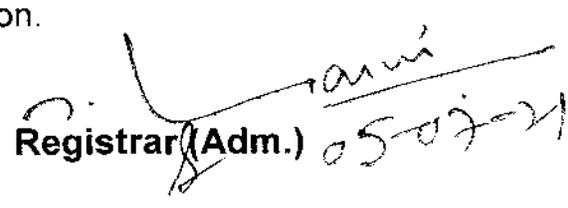
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3313-20/RG/CP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mool Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 617 of 2021/RE Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Muneeb Ahmed Shad
S/O Muzaffar Hussain Shad
R/O H.No.61, Ward No.7, Shaheedi Mohalla, Tehsil & District Kishtwar
A/P 7/6 Firdous Abad Sunjiwan, Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-312/2021 in the roll of Advocate maintained by this Registry.

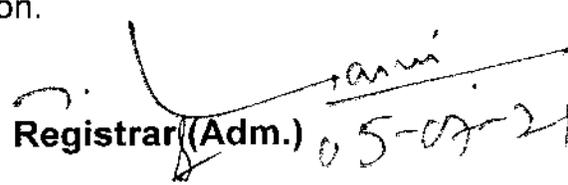
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32321-28/RE/AD Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muneeb Ahmed Shad, Advocate**
..... for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

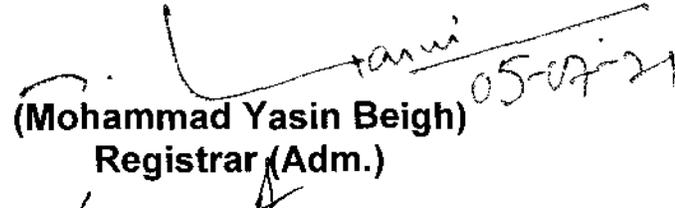
No: 610 of 2021/Reg Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated **02.07.2021**

**Mr. Mohd Nazaar
S/O Shafiq Ahmed
R/O Gunthal, Dhurunian, Tehsil Surankote, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-313/2021 in the roll of Advocate maintained by this Registry.

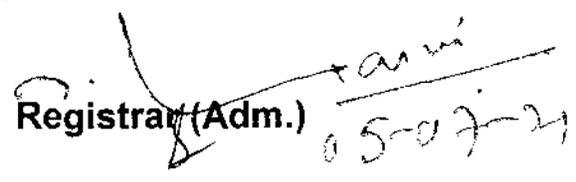
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32329-36/Reg Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Nazaar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

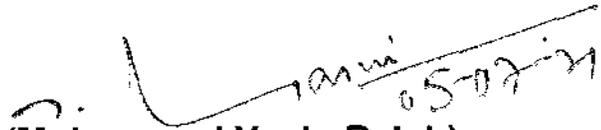
No: 619 of 2021/Reg Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Masroor Ahmad Sheikh
S/O Mohd Shafi Sheikh
R/O Badoora Achabal Anantnag, Tehsil Kokernag, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-314/2021 in the roll of Advocate maintained by this Registry.

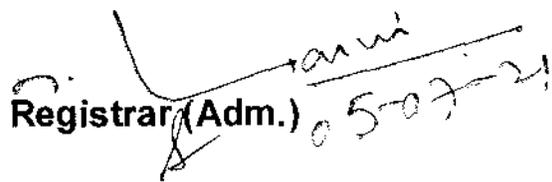
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32337-44/Reg LP Dated: 05/07/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Masroor Ahmad Sheikh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

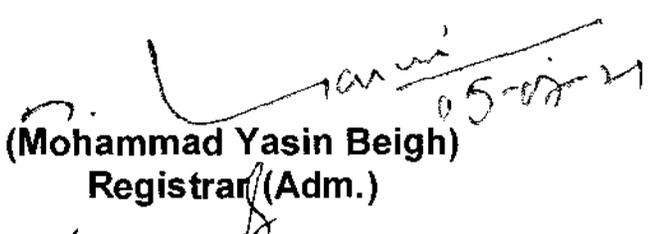
No: 6209/2021/RG Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

**Mr. Mir Mohsin Ali
S/O Shabir Ahmad Mir
Mir Mohalla Pallar, Jamia Masjid, Tehsil Budgam, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-315/2021 in the roll of Advocate maintained by this Registry.

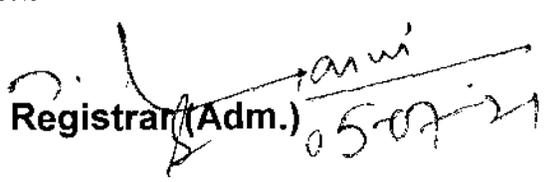
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32345-53/RG Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Mohsin Ali, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 621 of 2021/RG Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated **04.06.2021**

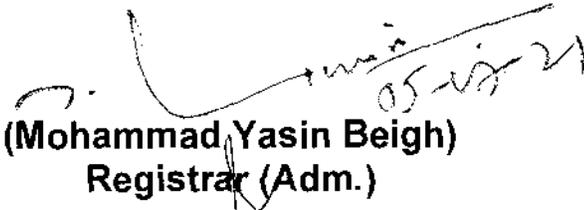
Ms. Mahjabeen Chowdhary

D/O Mohammed Zarief Ul Din

**R/O Near Government School Faizabad, Kalaban, Tehsil Mendhar,
District Poonch.**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-316/2021 in the roll of Advocate maintained by this Registry.

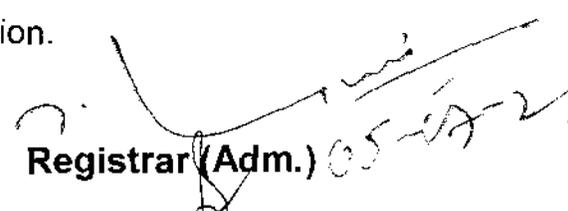
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32354-61/RG/LP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mahjabeen Chowdhary, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 622 of 2021/R4 Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated 02.07.2021

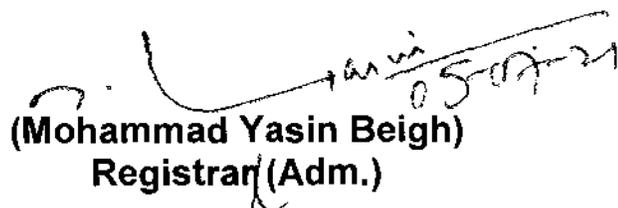
Ms. Neha Pandita

D/O Baya Ji Pandita

R/O H.No.178, Sector 2B, Om Vihar, Vinayak Nagar, Muthi, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-317/2021 in the roll of Advocate maintained by this Registry.

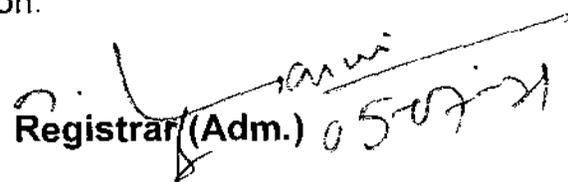
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32362-69/R4 LP Dated: 05/07/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neha Pandita, Advocate**
..... for information and necessary action.


Registrar (Adm.) 05/07/21

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 623 of 2021/Ry Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

Mr. Nasir Qadir Malik
S/O Gh Qadir Malik
R/O Summer Bugh, Budgam, Tehsil B.K.Pora, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-318/2021 in the roll of Advocate maintained by this Registry.

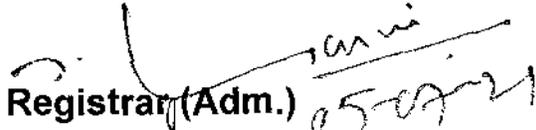
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar/(Adm.)

No: 32370-77/Ry Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nasir Qadir Malik, Advocate**
.....for information and necessary action.


Registrar/(Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 624 of 2021/RU Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Ms. Nadeem Akhter
D/O Mohd Ayoub Khan
R/O Chaktrou, Tehsil Haveli, District Poonch
A/P Nowabad Sunjwan, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-319/2021 in the roll of Advocate maintained by this Registry.

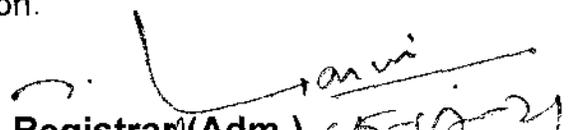
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32378-85/RU Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nadeem Akhter, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

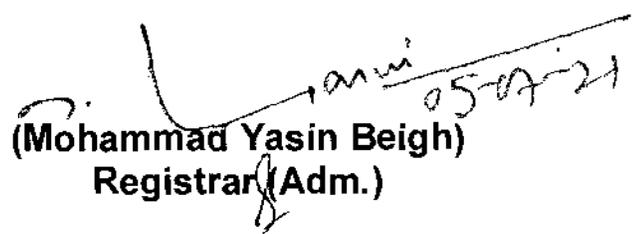
No: 6250/2021/RG Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated **02.07.2021**

Ms. Priyanka Dogra
D/O Darshan Kumar
R/O Nowshera, Bhajnoa, Tehsil Nowshera, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-320/2021 in the roll of Advocate maintained by this Registry.

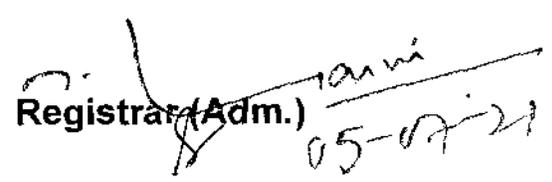
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32386-93/RG/LP Dated: 05/07/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priyanka Dogra, Advocate**
..... for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

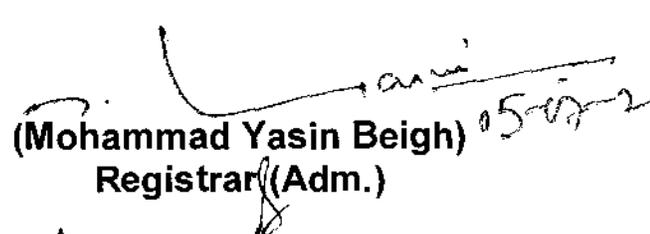
No: 626 of 2021/RG Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated **02.07.2021**

Ms. Priya Katoch
D/O Balbeer Singh
R/O Ward No.4, Kothi Mohalla, Battal, Tehsil & District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-321/2021 in the roll of Advocate maintained by this Registry.

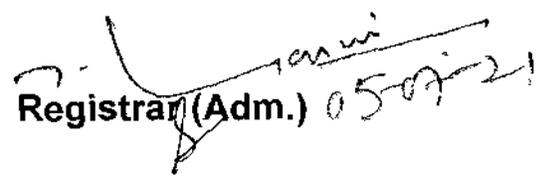
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32394-401/RG Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Priya Katoch, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

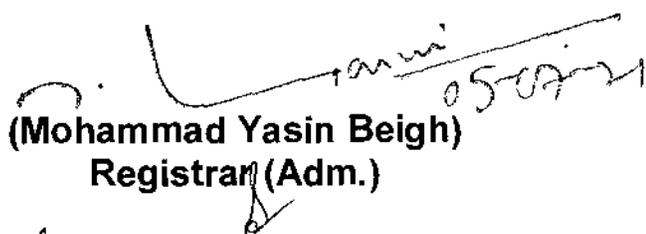
No: 627 of 2021/Reg Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated **02.07.2021**

Ms. Palvi Thakur
D/O Bodh Raj Thakur
R/O Gharian Kallan, Near Agriculture Office, Ward No.2, Tehsil Chenani,
District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-322/2021 in the roll of Advocate maintained by this Registry.

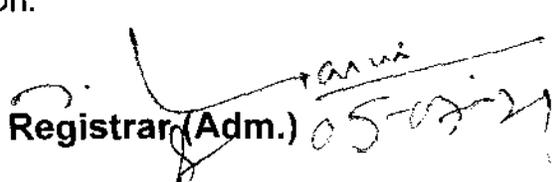
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32402-09/Reg/CP Dated: 05/07/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Palvi Thakur, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

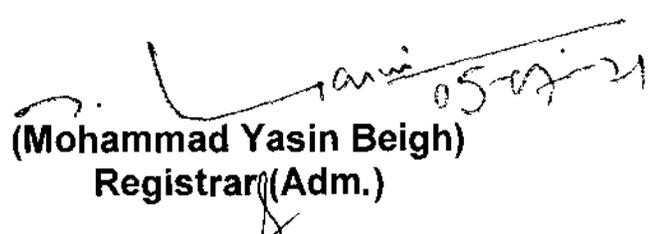
No: 628 of 2021/RG Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

Mr. Paramveer Singh
S/O Jaswant Singh
R/O Ambedkar Nagar, P/O Trikuta Nagar, Tehsil Bahu, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-323/2021 in the roll of Advocate maintained by this Registry.

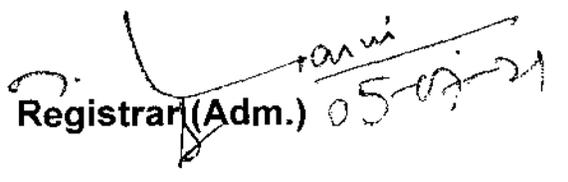
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32410-17/RG/HP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Paramveer Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 629 of 2021/RG Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated **02.07.2021**

Ms. Pious Mudgil

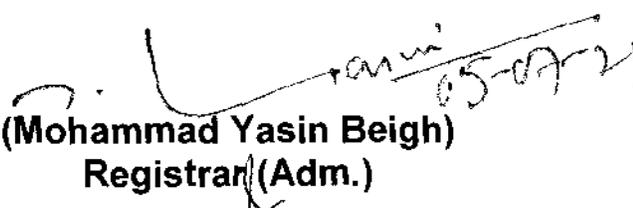
D/O Satish Kumar Shatma

R/O Ward No.3, Phinter, Tehsil Billawar, District Kathua

A/P H.No. P 2/65, Satwari Cantt, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-324/2021 in the roll of Advocate maintained by this Registry.

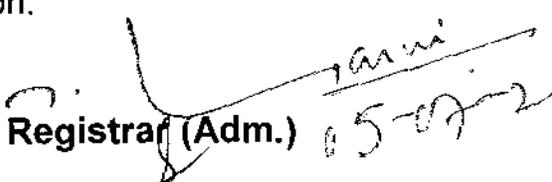
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32410-25/RG Dated: 05/07/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pious Mudgil, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

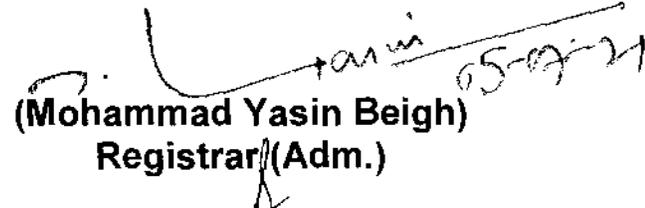
No: 6309/2021/R4 Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

Ms. Roopamdeep Aulakh
D/O Paramdeep Singh Aulakh
R/O House No.22 A, Sector 9, Trikuta Nagar, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-325/2021 in the roll of Advocate maintained by this Registry.

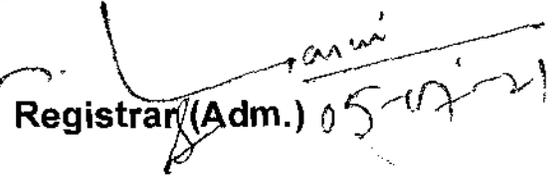
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar/(Adm.)

No: 32426-33/R4 LP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Roopamdeep Aulakh, Advocate**
.....for information and necessary action.


Registrar/(Adm.) 05-07-21

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 631 of 2021/Rg Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

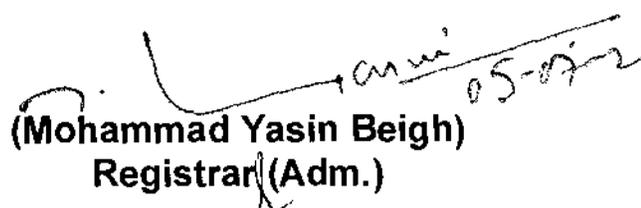
Mr. Raghav Kohli

S/O Suemshwar Kohli

**R/O H. No.65, Lakhdara Street, Below Purani Mandir, Tehsil & District
Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-326/2021 in the roll of Advocate maintained by this Registry.

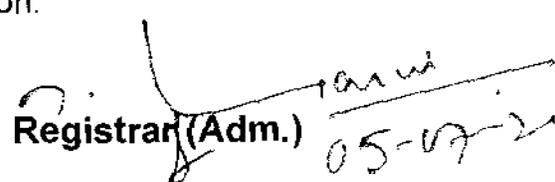
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32434-4/Rg/4 Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raghav Kohli, Advocate**
..... for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 632 of 2021/RG Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated 02.07.2021

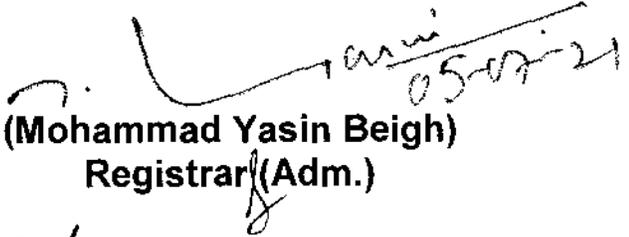
Ms. Roshiba

D/O Roshan Lal

R/O H.No.437, L.No.17, Rajpura Mangotrian, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-327/2021 in the roll of Advocate maintained by this Registry.

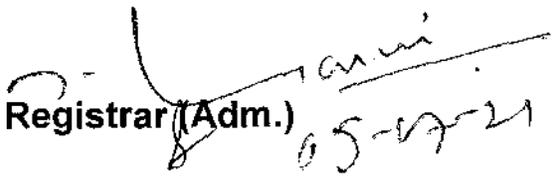
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32442-49/RG Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Roshiba, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 633 of 2021/Rg Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

**Mr. Rahat Pargal
S/O Anil Pargal
R/O Ward No.4-5, m-c Samba, Tehsil & District Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-328/2021 in the roll of Advocate maintained by this Registry.

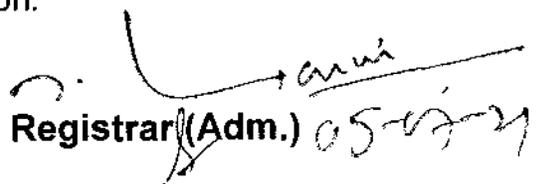
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32450-57/Rg/10 Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahat Pargal, Advocate**
..... for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 634 of 2021/RG Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

Ms. Rohaina Jahan

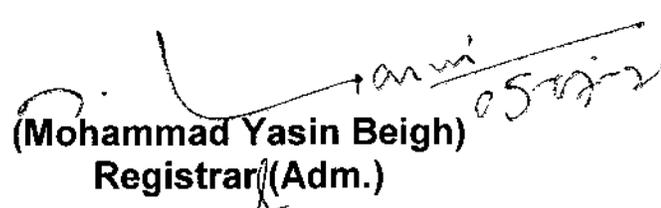
D/O Gh. Hader

R/O W.No.4, Bye Pass Road Batote, Tehsil Batote, District Ramban

A/P Mattoo Medicose, Sunjwan Road, Bathindi Morh, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-329/2021 in the roll of Advocate maintained by this Registry.

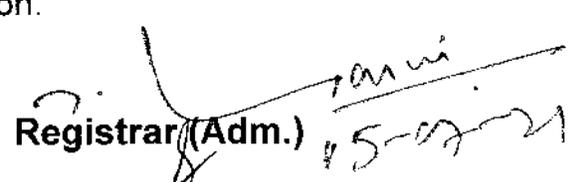
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32458-65/RG/4 Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rohaina Jahan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

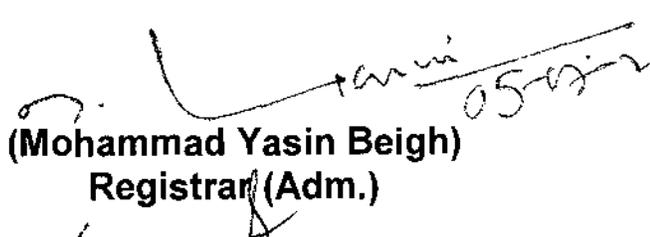
No: 6359/2021/RG Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

**Ms. Rittu Kumari
D/O Lal Chand Bhutyal
R/O Bhajmasta, Tehsil Ramban, District Ramban**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-330/2021 in the roll of Advocate maintained by this Registry.

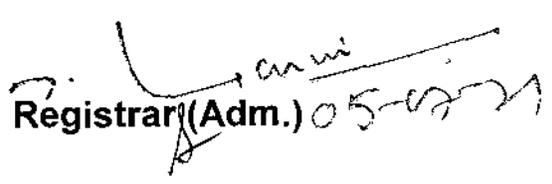
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32466-73/RG/LP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rittu Kumari, Advocate**
..... for information and necessary action.


Registrar (Adm.) 05-07-21

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

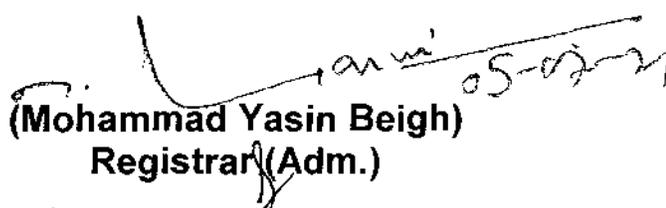
No: 6369/2021/Rg Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated **02.07.2021**

Mr. Rahil Jamwal
S/O Lehar Singh
R/O Badhori, Tehsil Bari-Brahmna, District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK- JK-331/2021 in the roll of Advocate maintained by this Registry.

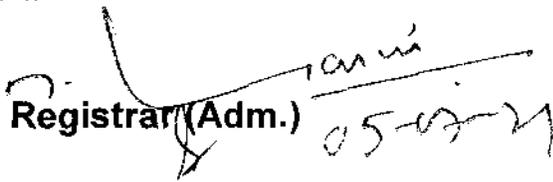
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32474-81/Rg/LP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahil Jamwal, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 637 of 2021/R4 Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated 02.07.2021

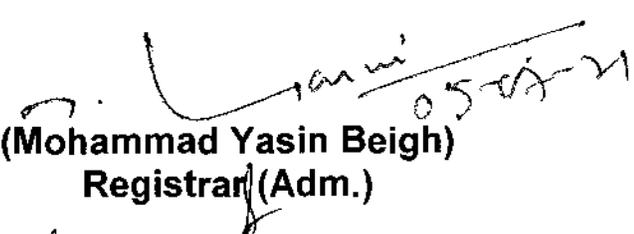
Mr. Rahul Andotra

S/O Raj Pal Singh

R/O Ward No.12, Mandi Mandi-Khar, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK- JK-332/2021 in the roll of Advocate maintained by this Registry.

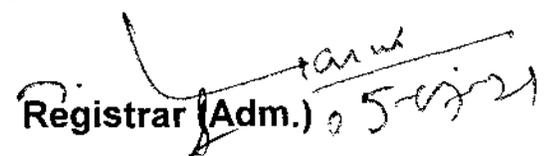
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32482-09/R4/LD Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Andotra, Advocate**
.....for information and necessary action.


Registrar (Adm.) 05-07-21

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

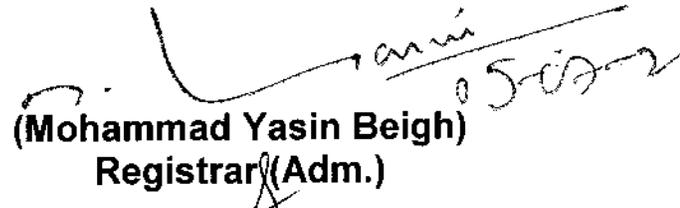
No: 638 of 2021/RG Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

Mr. Rajinder Singh
S/O Behari Lal
R/O Phagmulla (Pogal), Tehsil Pogal Paristan (Ukhral), District Ramban.
A/P Bohri, Udeywala Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK- JK-333/2021 in the roll of Advocate maintained by this Registry.

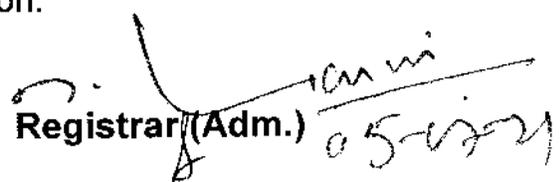
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32490-97/RG Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajinder Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

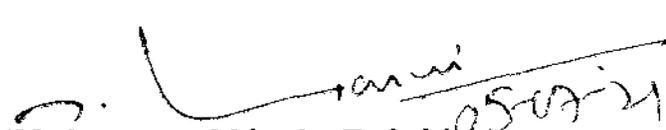
No: 639 of 2021/Rg Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

Ms. Radika Rajput
D/O Daulat Ram
R/O Bishnah, Sikander Pur, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK- JK-334/2021 in the roll of Advocate maintained by this Registry.

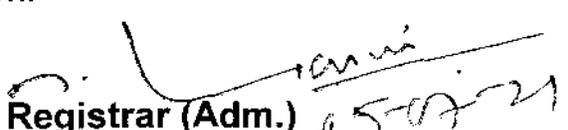
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32498-505/Rg LP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Radika Rajput, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

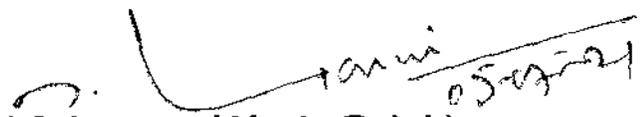
No: 640 of 2021/RG Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated 02.07.2021

Ms. Swarcha Mahajan
D/O Satinder Gupta
R/O Near Old Bus Stand Rajouri, Tehsil & District Rajouri.
A/P Plot No.205, Opp. Punjabi Brothers, Rehari Colony, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-335/2021 in the roll of Advocate maintained by this Registry.

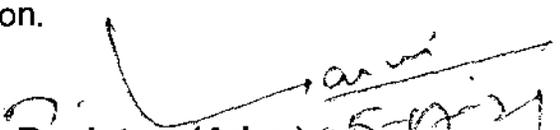
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32506-13/RG Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Swarcha Mahajan, Advocate**
.....for information and necessary action.


Registrar (Adm.) 05-07-21

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLMENT**

NOTIFICATION

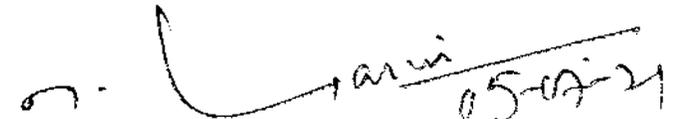
No: 641/07/2021/R4 Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Sourav Kattal
S/O Balbir Singh
R/O Ward No-19 Shivanagar, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK- JK-336/2021 in the roll of Advocate maintained by this Registry.

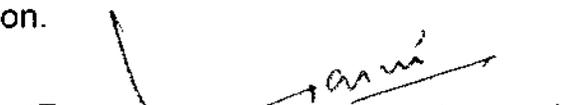
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32514-21/R4/4R Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sourav Kattal, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 642 of 2021/Rg Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Sajid Hussain Shah
S/O Sagheer Hussain Shah
R/O Middle Sanai, Tehsil Surankote, District Poonch.
A/P Azad Mohalla Poonch, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK- JK-337/2021 in the roll of Advocate maintained by this Registry.

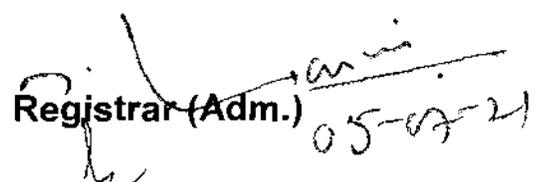
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32522-29/Rg Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajid Hussain Shah, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 643 of 2021/Rg Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

Mr. Syed Raheel Azrar Kazmi
S/O Azrar Hussain Shah
R/O Sanai, Tehsil Surankote, District Poonch.
A/P Lower, Tathar, Bantalab, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-338/2021 in the roll of Advocate maintained by this Registry.

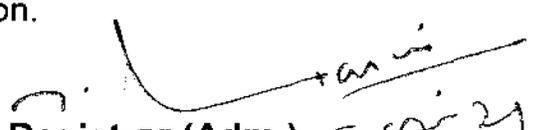
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32530-37/Rg Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Raheel Azrar Kazmi, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

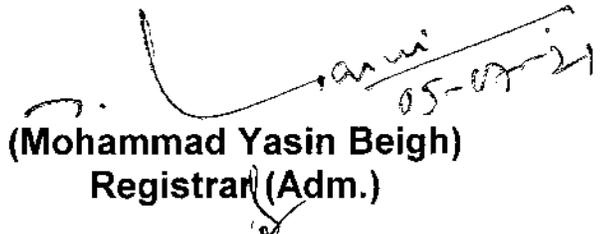
No: 644 of 2021/RG Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated **04.06.2021**

Mr. Smarth Mahajan
S/O Sushit Gupta
R/O H.No.5, Ward No.5, Lakhanpur, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-339/2021 in the roll of Advocate maintained by this Registry.

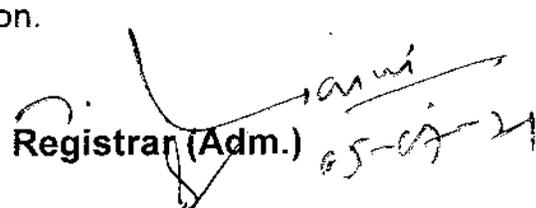
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32539-45/RG/LP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Smarth Mahajan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 645 of 2021/Reg Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Sheetal Singh

S/O Bikram Singh

R/O Ward No.7, Upper Phagmulla, Tehsil Pogal Paristan (Ukhral), District Ramban.

A/P Dhok Wazira Kandoli Nagrota, No.8, Nagrota Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-340/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32546-53/Reg Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheetal Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

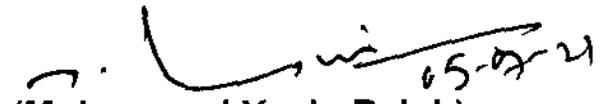
No: 646 of 2021/RG Dated: 05/07/2021,

It is hereby notified that vide High Court Order Dated **02.07.2021**

Mr. Snehl Arora
S/O Rajinder Arora
R/O H No.177 Sector 5, Trikuta Nagar, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-341/2021 in the roll of Advocate maintained by this Registry.

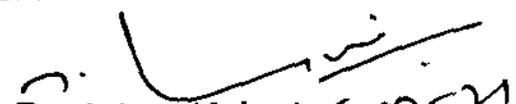
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32554-61/RG/CP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Snehl Arora, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

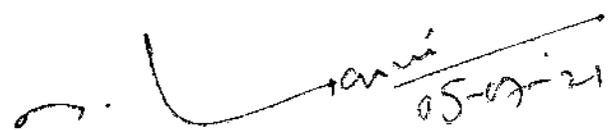
No: 647 of 2021/RG Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated **02.07.2021**

Mr. Salman Rashid Sayeed
S/O Rashid Ahmed Fani
R/O 112/S, Sarooti, Tehsil Mendhar, District Poonch
A/P H.No. 64/2, Nawabad Zuberabad, Sunjwan Road, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-342/2021 in the roll of Advocate maintained by this Registry.

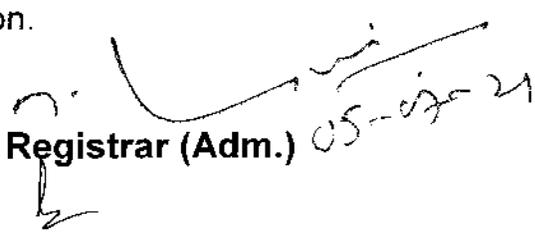
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32562-69/RG Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Salman Rashid Sayeed, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 640 of 2021/RA Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated 02.07.2021

Ms. Shikha Jamwal

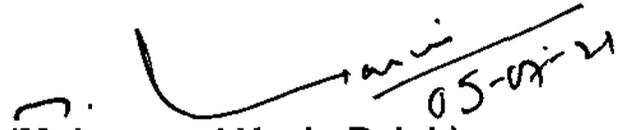
D/O Balbir Singh Jamwal

R/O Post Office Garnai, Lota, Rehmbal, Tehsil & District Udhampur

A/P Ward No.2, H.No.5, Near Chenab Poles Factory, Dalah, Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-343/2021 in the roll of Advocate maintained by this Registry.

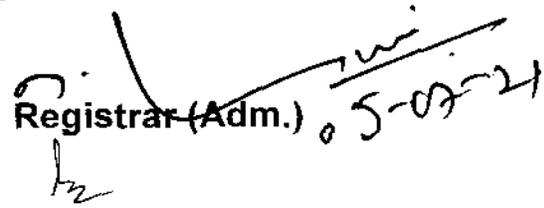
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32570-77/RA^{LP} Dated: 05/07/2021 h

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shikha Jamwal, Advocate**
.....for information and necessary action.


Registrar (Adm.) 05-07-21

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 649 of 2021/R9 Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated 02.07.2021

**Mr. Sahil Singh
S/O Dayal Singh
Muthi, Maira, Tehsil Jourian, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-344/2021 in the roll of Advocate maintained by this Registry.

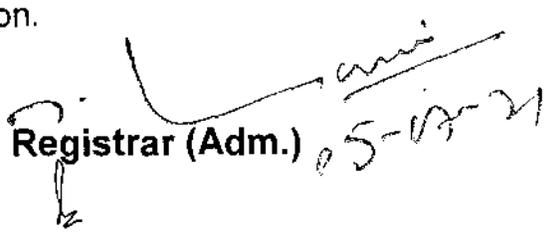
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32578-816/R9 CP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 6509/2021/RE Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

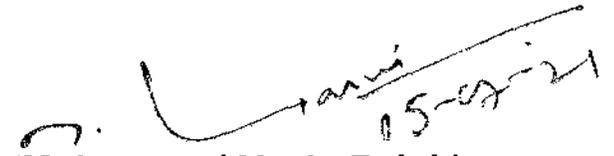
Mr. Shahid Choudhary

S/O Yusuf Khan

R/O Chack Sajjan, Ward No.05, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-345/2021 in the roll of Advocate maintained by this Registry.

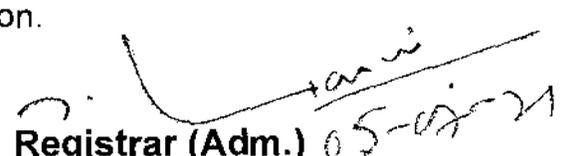
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32507-93/RE/SP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Choudhary, Advocate**
.....for information and necessary action.


Registrar (Adm.) 05-07-21

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 651 of 2021/R Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Sheikh Shariq Asrar
S/O Sheikh Muhammad Abbas
R/O Qamarabad, Qamarwari, Tehsil & District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-346/2021 in the roll of Advocate maintained by this Registry.

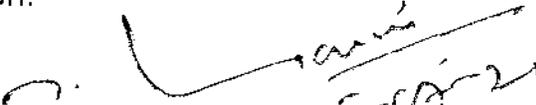
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32594-601/2021 Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Shariq Asrar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 652 of 2021/24 Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Sandeep Singh Chib
S/O Sagar Singh Chib
R/O Village Palli Panchayat (Demote-B), Tehsil & District Ramban
A/P H.No.105-F, Kedar Niwas Mahespura Near GMC Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-347/2021 in the roll of Advocate maintained by this Registry.

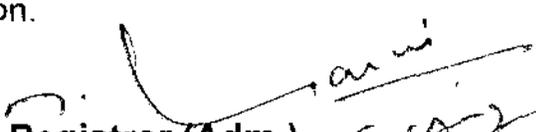
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32602-09/2021/4 Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sandeep Singh Chib**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 653 of 2021/04 Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Ms. Savneet Kour
D/O Partap Singh
R/O Lam, Tehsil Qila Dharhal, District Rajouri
A/P Machine Domana Near Gurudwara, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-348/2021 in the roll of Advocate maintained by this Registry.

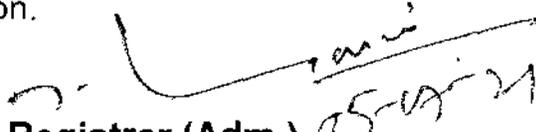
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32610-17/Rg ^{UP} Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Savneet Kour**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

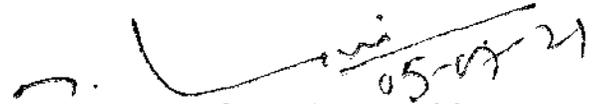
No: 654 of 2021/2021 Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated 02.07.2021

Ms. Sharika Malik
D/O Gh Mohd Malik
R/O Pinjura Shopian, Tehsil & District Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-349/2021 in the roll of Advocate maintained by this Registry.

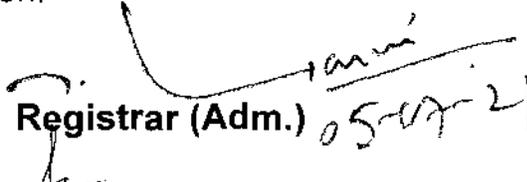
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32618-25/R9/21 Dated: 05/07/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sharika Malik, Advocate**
.....for information and necessary action.


Registrar (Adm.) 05-07-21

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *



NOTIFICATION

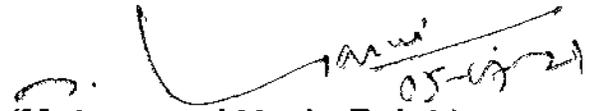
No: 655 of 2021/RG Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated **04.06.2021**

Ms. Sabahat Mushtaq Khan
D/O Mushtaq Ahmad Khan
R/O Batpora Baghat Sopore, Tehsil Sopore, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-350/2021 in the roll of Advocate maintained by this Registry.

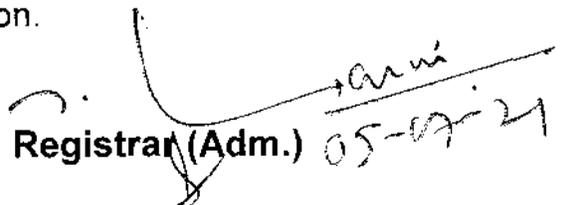
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32626-33/RG/LP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabahat Mushtaq Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.) 05-07-21

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 656 of 2021/24 Dated: 05/07/2021,

It is hereby notified that vide High Court Order Dated **02.07.2021**

Ms. Shams Un Nisa
D/O Ali Mohd Mala
R/O Gund Hassi Bhat, Lawaypora, Parray Mohalla, Tehsil & District
Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-351/2021 in the roll of Advocate maintained by this Registry.

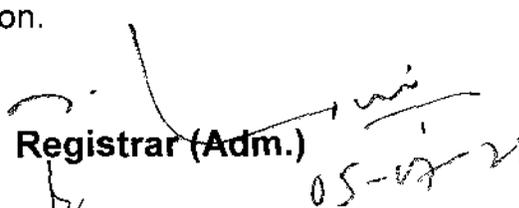
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32634-41/24 CP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shams Un Nisa, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

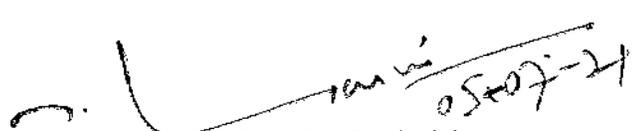
No: 6579/2021/RG Dated: 05/07/2021,

It is hereby notified that vide High Court Order Dated **02.07.2021**

Ms. Sufoora Mehraj
D/O Mehraj Ahmad Malik
R/O Gulshan Bagh Near Fruit Mandi, Tehsil Sopore, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-352/2021 in the roll of Advocate maintained by this Registry.

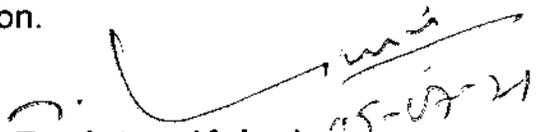
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32642-49/RG LP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sufoora Mehraj, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLMENT**

NOTIFICATION

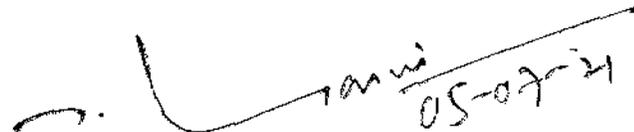
No: 650 of 2021/Rg Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Saqib Ashraf
S/O Mohd Ashraf War
R/O R/O 04, Lalad, Tehsil Sopore, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-353/2021 in the roll of Advocate maintained by this Registry.

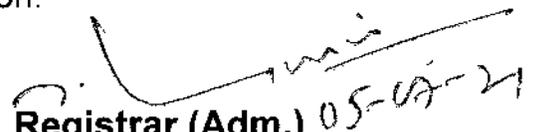
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32650-57/Rg Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saqib Ashraf, Advocate**
.....for information and necessary action.


Registrar (Adm.) 05-07-21

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

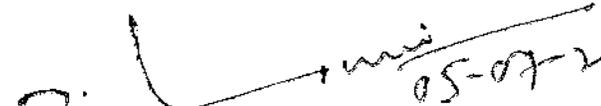
No: 659/9/2021/REG Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Ms. Syed Arojel Arish
D/O Peerzada Mohamad Ayoub
R/O Rajpora Pulwama, Bapora, Tehsil & District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-354/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32658-65/REG Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Arojel Arish, Advocate**
.....for information and necessary action.


Registrar (Adm.) 05-07-21

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

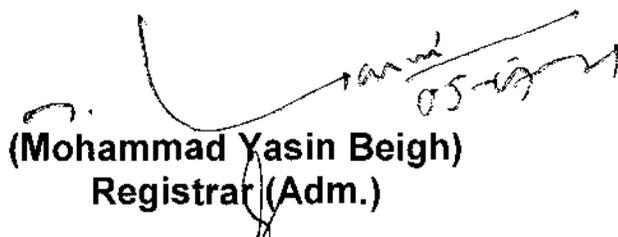
No: 660 of 2021/RG/UP Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated **04.06.2021**

Ms. Sadiya Sidiq
D/O Mohd Sidiq Lone
R/O Mirza Kamil Sahib Hawal Srinagar, Tehsil & District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-355/2021 in the roll of Advocate maintained by this Registry.

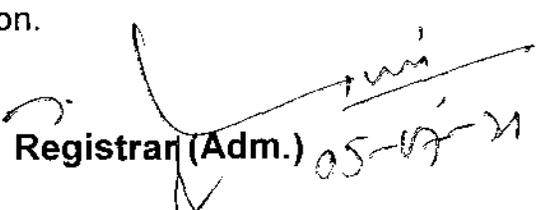
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32666-73/RG/UP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sadiya Sidiq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 661 of 2021/24 Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated 02.07.2021

**Mr. Safer Ahmed
S/O Mohd Taj
R/O Gulhalta, Tehsil Mendhar, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-356/2021 in the roll of Advocate maintained by this Registry.

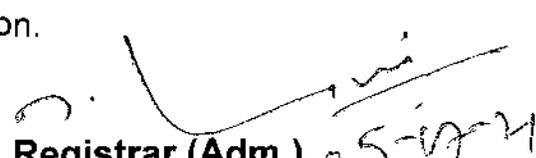
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32674-01/24 Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Safer Ahmed, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *



NOTIFICATION

No: 662 of 2021/2021 Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Ms. Sunidhi Chib

D/O Balbir Singh Chib

R/O H.No.8, Sec. No.1, Preet Nagar Digiana, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-357/2021 in the roll of Advocate maintained by this Registry.

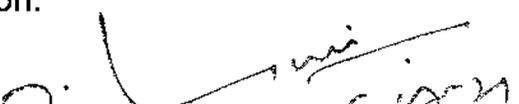
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32682-09/2021 Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sunidhi Chib, Advocate**
.....for information and necessary action.


Registrar (Adm.) 05-07-21

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

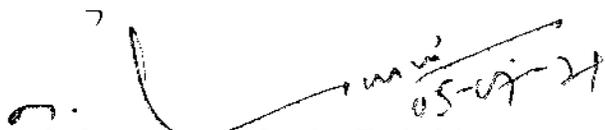
No: 663 of 2021/RG Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated **02.07.2021**

Mr. Suhail Mushtaq
S/O Mushtaq Ahmad Shiekh
R/O Samboora Pampore, Tehsil & District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-358/2021 in the roll of Advocate maintained by this Registry.

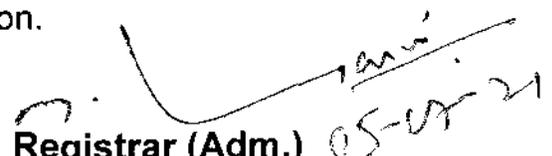
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32690-97/RG LP Dated: 05/07/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Mushtaq, Advocate**
.....for information and necessary action.


Registrar (Adm.) 05-07-21

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 664/2021/RG/18 Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated **04.06.2021**

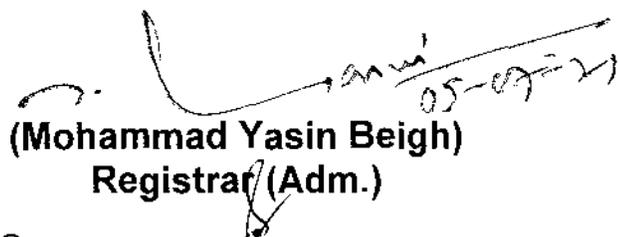
Ms. Sehreen Zehra

D/O Mir Sabt E Mohmmad Hassan

**R/O Inside Kathidarwaza Rainawari, Raja Mohalla, Tehsil & District
Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-359/2021 in the roll of Advocate maintained by this Registry.

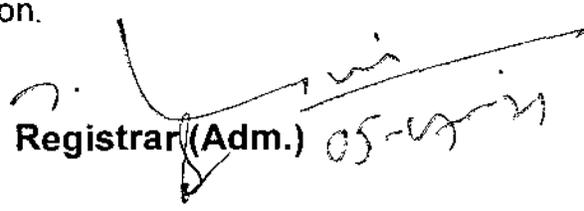
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32658-705/RG/18 Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sehreen Zehra, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 665 of 2021/RG Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated **02.07.2021**

Mr. Sidharth Proch

S/O Vijay Kumar

**R/O Ward No.1, H. No.169, Shaheedi Chowk Kathua, Tehsil & District
Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-360/2021 in the roll of Advocate maintained by this Registry.

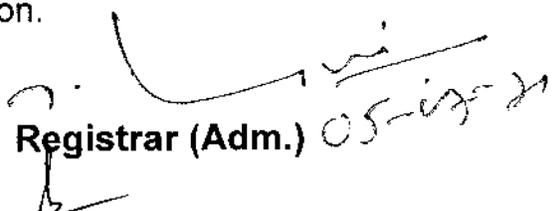
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32706-13/RG LP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sidharth Proch, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLMENT**

NOTIFICATION

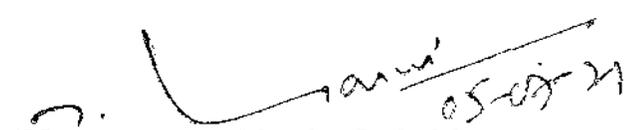
No: 666 of 2021/RG Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated 02.07.2021

Ms. Shagufta Ashraf
D/O Mohammad Ashraf Dar
R/O Vakeel Colony Brane Nishat, Tehsil Khanyar, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-361/2021 in the roll of Advocate maintained by this Registry.

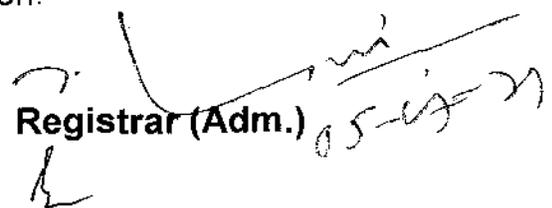
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3274-21/RG/UP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shagufta Ashraf, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 6679/2021/29 Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Ms. Sehar Choudhary
D/O Mohd Iqbal
R/O H-No.33, Newplot, Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-362/2021 in the roll of Advocate maintained by this Registry.

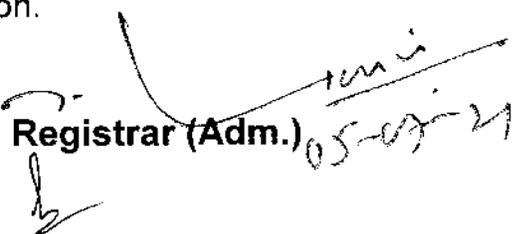
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32722-29/R4/P Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sehar Choudhar**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 668 07/2021/RG Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated **02.07.2021**

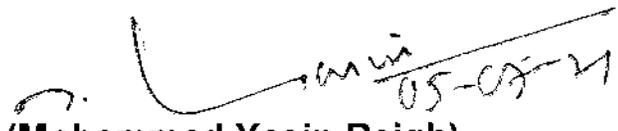
Ms. Tania Jamwal

D/O Jagdev Singh

**R/O Udhampur, Jallandhar Fabricators Workshop, Near Dak Banglow,
Lower Trikuta Nagar, Tehsil & District Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-363/2021 in the roll of Advocate maintained by this Registry.

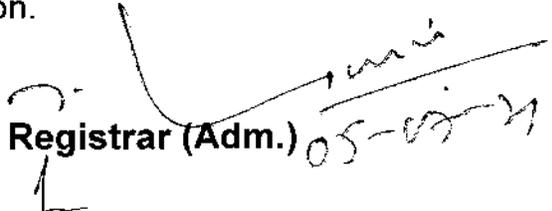
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32730-37/RG/4 Dated: 05/07/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tania Jamwal, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 669 of 2021/RG Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated 02.07.2021

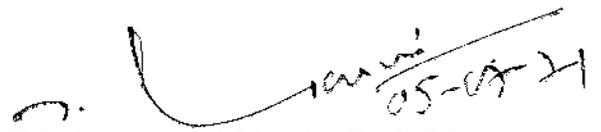
Ms. Tayba Gulnar Subla

D/O Farhat Hussain Subla

R/O Ashyana Eram, Buchwara Dalgate, Tehsil Khanyar, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-364/2021 in the roll of Advocate maintained by this Registry.

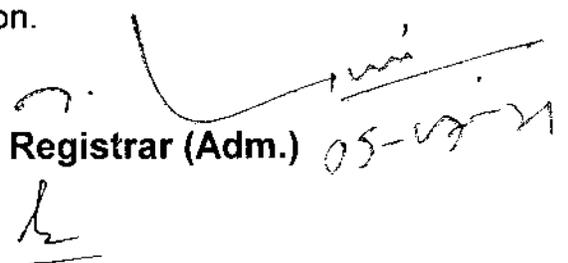
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32738-45/RG/LR Dated: 05/07/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tayba Gulnar Subla, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

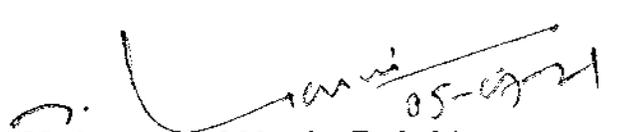
No: 670 of 2021/Ry Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated **02.07.2021**

Ms. Tavneet Kour
D/O Rachhpal Singh
R/O Rajbagh Forelain, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-365/2021 in the roll of Advocate maintained by this Registry.

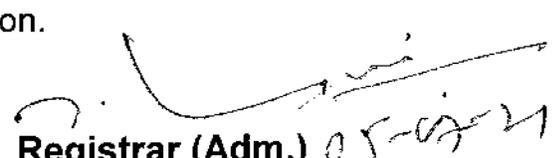
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32746-53/Ry Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tavneet Kour, Advocate**
.....for information and necessary action.


Registrar (Adm.) 05-07-21

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 671/2021/Rg Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated **02.07.2021**

Mr. Ubaid Nasir

S/O Nasir Amin Hakeem

R/O Akhoon Mohalla, Pai Bugh Mattan, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-366/2021 in the roll of Advocate maintained by this Registry.

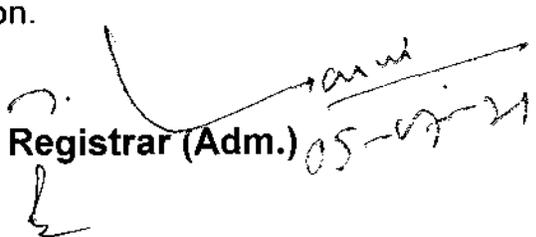
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32754-61/Rg ^{UP} Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ubaid Nasir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 672 of 2021/24 Dated: 05/07/2021,

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Vishwa Gandhrav Kaswali
S/O Buaditta Kaswalia
R/O Arnia, W.No.11, H.No.129, Tehsil Arnia & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-367/2021 in the roll of Advocate maintained by this Registry.

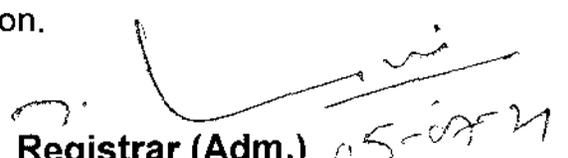
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32665-72/24 LP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishwa Gandhrav Kaswali, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLMENT**

NOTIFICATION

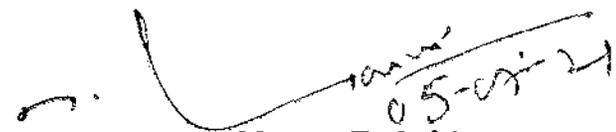
No: 673 of 2021/RG Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated **02.07.2021**

Mr. Vipan Kumar
S/O Dev Raj
R/O Changran, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-368/2021 in the roll of Advocate maintained by this Registry.

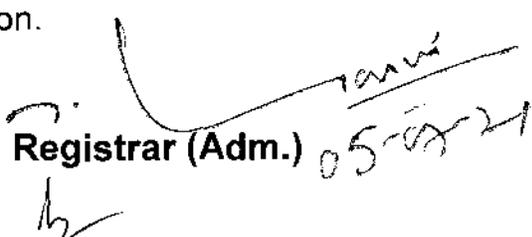
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32673-80/RG Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vipan Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 674 of 2021/24 Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Vivek Sambyal
S/O Inder Pal Singh
R/O Ward No.4, Krishna Colony, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-369/2021 in the roll of Advocate maintained by this Registry.

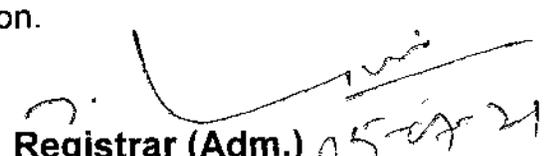
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32681-00/24 Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vivek Sambyal, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 675 of 2021/29 Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

**Mr. Yasser Sultan Shan
S/O Mohd. Sadiq Shan
R/O Gool, Moila Gool, Tehsil Gool, District Ramban**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-370/2021 in the roll of Advocate maintained by this Registry.

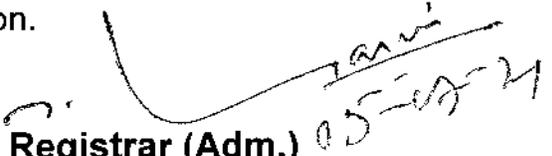
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32689-96/29 CP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yasser Sultan Shan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

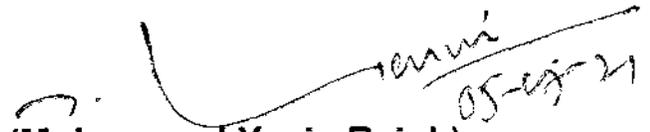
No: 676 of 2021/2021 Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated 02.07.2021

**Mr. Zubair Ahmad Sheikh
S/O Gulam Ahmad Sheikh
R/O Palpora, Banpora, Tehsil & District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-371/2021 in the roll of Advocate maintained by this Registry.

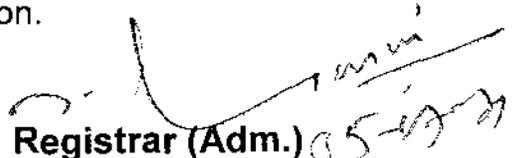
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32697-704 Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zubair Ahmad Sheikh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

7

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 677 of 2021/02 Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Zeeshan
S/O Mohd. Ayoub
R/O Manojie (Bhatyas), Tehsil Chilly Pingal, District Doda
A/P H.No.196, Gujjar Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-372/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32705-12/02 LP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zeeshan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 670 of 2021/RG Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated 02.07.2021

Ms. Zainab Zehra
D/O Ali Mohd Bhat
R/O Arabal Shalimar Srinagar, Palla Mohlah, Tehsil North, District
Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-373/2021 in the roll of Advocate maintained by this Registry.

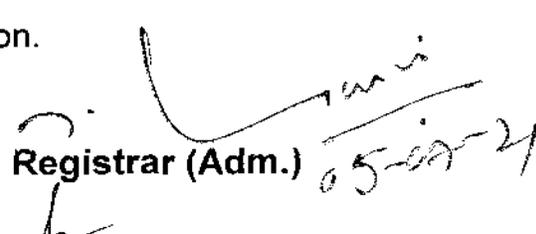
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32713 -20/RG/4A Dated: 05/07/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zainab Zehra, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

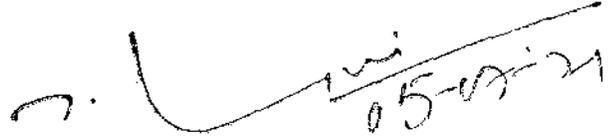
No: 670 of 2021/RG Dated: 05/07/2021.

It is hereby notified that vide High Court Order Dated 02.07.2021

**Ms. Zainab Zehra
D/O Ali Mohd Bhat
R/O Arabal Shalimar Srinagar, Palla Mohlah, Tehsil North, District
Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-373/2021 in the roll of Advocate maintained by this Registry.

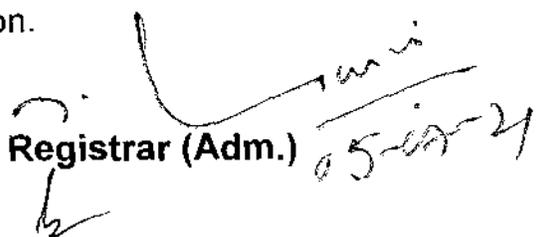
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32713 -20/RG/UP Dated: 05/07/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zainab Zehra, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

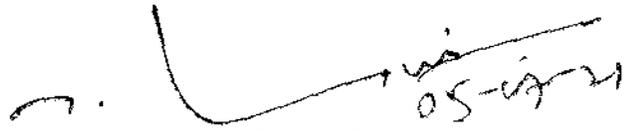
No: 679 of 2021/24 Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Zahir Ahmad Wani
S/O Shafiq Ahmad Wani
R/O Sogam, Lolab, Sogam C- Ward 6, District Kupwara
A/P Bemina Mohammadiya Colony Sector 2/B, H.No.262 Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-374/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32721-20/24/CP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahir Ahmad Wani, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLMENT**

NOTIFICATION

No: 670 of 2021/Reg Dated: 05/07/2021

It is hereby notified that vide High Court Order Dated 02.07.2021

Mr. Zaid Mehraj
S/O Peerzada Mehraj Ud Din
R/O Tajdar Colony, Zakura, Lane No.1, Tehsil Srinagar North, District
Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-375/2021 in the roll of Advocate maintained by this Registry.

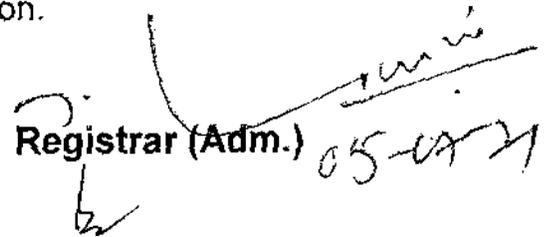
The renewal/extension of provisional licence/enrolment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 32729-36/Reg LP Dated: 05/07/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zaid Mehraj**, Advocate
.....for information and necessary action.


Registrar (Adm.)